

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application no. 624 of 2023

**In Re: News item published in The Tribune dated 28.09.2023 titled "Hills 'vanish' as illegal Mining rampant in BEET area"**

INDEX

Sr. No.	Particulars	Page No.
1	Action Taken / Status Report of Environmental Engineer, Regional Office, Rupnagar on behalf of respondent no. 3 i.e. Punjab Pollution Control Board.	
2	<b>Annexure R-3/A</b> The copies of the orders issued by the Board for imposition of Environmental Compensation upon the stone crushers indulged in illegal mining.	
3	<b>Annexure R-3/B</b> A copy of the English translation of letter no. 8049-50 dated 12.03.2024 of Executive Engineer-cum-District Mining Officer, Drainage Division, Sri Anandpur Sahib.	

Date: 31/10/2025

Place: Rupnagar

*Vipin Kumar*  
Environmental Engineer  
Punjab Pollution Control Board  
Regional Office, Rupnagar  
(On behalf of respondent no. 3)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application no. 624 of 2023

**In Re: News item published in The Tribune dated 28.09.2023 titled "Hills 'vanish' as illegal Mining rampant in BEET area"**

Action Taken / Status Report of Environmental Engineer, Regional Office, Rupnagar on behalf of respondent no. 3 i.e. Punjab Pollution Control Board.

Respectfully Showeth,

- 1) That the Hon'ble Tribunal has taken suo-moto cognizance of the above-mentioned case on the basis of news item dated 28.09.2023 published in the Tribune titled " Hills 'vanish' as illegal Mining rampant in BEET area". The Punjab Pollution Control Board is filing replies / status reports in the case in accordance with the directions passed by this Hon'ble Tribunal.
- 2) That the case came up for hearing on 07.08.2025 when this Hon'ble Tribunal was apprised that action has been initiated against the stone crushers indulged in illegal mining and Environmental Compensation has been imposed by the Punjab Pollution Control Board. The Board was given 4 weeks' time to place on record the details in the form of affidavit. The present status report is filed in compliance to order dated 07.08.2025.
- 3) That the deponent is working as Environmental Engineer in the service of Punjab Pollution Control Board and is posted in the Regional Office of the Board at Rupnagar. The deponent is well conversant with the facts of the case and is competent and authorized to swear and file the present status report by way of affidavit on behalf of respondent no.3 Punjab Pollution Control Board.
- 4) That briefly stated that the Punjab Pollution Control Board has taken action against 13 stone crushers who were indulged in illegal mining and had been impleaded as respondents in the present case. The action taken by the Board is summarized herein below:

Sr. No.	Name and address of the Crusher	Action Taken by the Board
1	Sat Sahib Stone Crusher & Screening Plant, Vill. Haripur, Sri Anandpur Sahib, Rupnagar	a) Environmental Compensation (EC) of Rs. 8, 31,250 has been imposed for violation of environmental norms and damage to environment. The decision was conveyed to the stone crusher vide letter no. 342 dated 23.02.2024.

		<p>b) Directions issued u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and u/s 31-A of Air (Prevention and Control of Pollution) Act, 1981, vide letter no. 12133 dated 15.02.2024 for closure of unit.</p> <p>c) Criminal complaint has been filed against the stone crusher and its responsible person under the provisions of the Water (Prevention and Control of Pollution) Act, 1974.</p> <p>d) The Environmental Compensation amounting to Rs. 8, 31,250 has been recovered.</p>
2	Adesh Stone Crusher, Vill. Algran, Tehsil Nangal, Rupnagar	<p>a) Environmental Compensation (EC) of Rs. 6,87,500 has been imposed for violation of environmental norms and damage to environment. The decision was conveyed to the stone crusher vide letter no. 338 dated 23.02.2024.</p> <p>b) Directions issued u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and u/s 31-A of Air (Prevention and Control of Pollution) Act, 1981 vide letter no. 12084 dated 15.02.2024 for closure of unit.</p> <p>c) Criminal complaint has been filed against the stone crusher and its responsible person under the provisions of the Water (Prevention and Control of Pollution) Act, 1974.</p> <p>d) Rs. 2.00 Lakh towards Environmental Compensation has been recovered out of the total amount of Rs. 6,87,500/-.</p>
3	Sidhi Vinayak Stone Crusher, Vill. Algran, Sri Anandpur Sahib, Rupnagar	<p>a) Environmental Compensation (EC) of Rs. 7,25,000 has been imposed for violation of environmental norms and damage to environment. The decision was conveyed to the stone crusher vide letter no. 343 dated 23.02.2024.</p> <p>b) Directions issued u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and u/s 31-A of Air (Prevention and Control of Pollution) Act, 1981, vide letter no. 12121 dated 15.02.2024 for closure of unit.</p> <p>c) Criminal complaint has been filed against the stone crusher and its responsible person</p>

		<p>under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and also under the Air (Prevention and Control of Pollution) Act, 1981.</p> <p>d) The Environmental Compensation amounting to Rs. 7,25,000 has been recovered.</p>
4	Ganga Stone Crusher, Vill. Khera Kalmot	<p>a) Environmental Compensation (EC) of Rs. 18.50 lacs has been imposed for violation of environmental norms and damage to environment. The decision was conveyed to the crusher vide office order no. 09 dated 03.01.2024.</p> <p>b) Directions issued u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and u/s 31-A of Air (Prevention and Control of Pollution) Act, 1981, vide letter no. 9888-89 dated 02.01.2024 for closure of unit.</p> <p>c) The industry has installed 01 no. of DG set of capacity 380 KVA which has been sealed by this office.</p> <p>d) Criminal complaint has been filed against the stone crusher and its responsible person under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and also under the Air (Prevention and Control of Pollution) Act, 1981.</p> <p>e) The amount of Environmental Compensation has to be recovered.</p>
5	Grewal Stone Crusher, Vill. Khera Kalmot, Nangal, Rupnagar	<p>a) Environmental Compensation (EC) of Rs. 37,500 has been imposed for violation of environmental norms and damage to environment. The decision was conveyed to the stone crusher vide letter no. 337 dated 23.02.2024.</p> <p>b) Directions issued u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and u/s 31-A of Air (Prevention and Control of Pollution) Act, 1981, vide letter no. 12099 dated 15.02.2024 for closure of unit.</p> <p>c) The crusher has installed 02 no. of DG sets of capacities 125 KVA and 380 KVA which have been sealed by the Board.</p>

		<p>d) Criminal complaint has been filed against the stone crusher and its responsible person under the provisions of the Water (Prevention and Control of Pollution) Act, 1974.</p> <p>e) The Environmental Compensation amounting to Rs. 37,500/- has been recovered.</p>
6	Kalgidhar Stone Crusher, Vill. Khera Kalmot, Nangal, Rupnagar	<p>a) Environmental Compensation (EC) of Rs. 18.50 lac has been imposed for violation of environmental norms and damage to environment. The decision was conveyed to the stone crusher vide letter no. 10 dated 23.02.2024.</p> <p>b) Directions issued u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and u/s 31-A of Air (Prevention and Control of Pollution) Act, 1981, vide letter no. 9890-91 dated 02.01.2024 for closure of unit.</p> <p>c) Criminal complaint has been filed against the stone crusher and its responsible person under the provisions of the Water (Prevention and Control of Pollution) Act, 1974.</p> <p>d) Amount of Rs. 4,62,500/- has been deposited towards Environmental Compensation by the stone crusher out of the total amount of Rs. 18.50 Lac.</p>
7	Bhalla Cone Crusher, vill Bhallri	<p>a) Environmental Compensation (EC) of Rs. 18,56,250 has been imposed for violation of environmental norms and damage to environment. The decision was conveyed to the stone crusher vide letter no. 340 dated 23.02.2024.</p> <p>b) Directions issued u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and u/s 31-A of Air (Prevention and Control of Pollution) Act, 1981, vide letter no. 12127 dated 15.02.2024 for closure of unit.</p> <p>c) Criminal complaint has been filed against the stone crusher and its responsible person under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and also under the Air (Prevention and Control of Pollution) Act, 1981.</p>

		d) Amount of Rs. 4,64,063/- has been deposited towards Environmental Compensation by the stone crusher out of the total amount of Rs. 18,56,250/-.
8	Bharat Stone Crusher & Screening Plant, Vill: Plata, Sri Anandpur Sahib, Rupnagar	<p>a) Environmental Compensation (EC) of Rs. 5,93,750 has been imposed for violation of environmental norms and damage to environment. The decision was conveyed to the stone crusher vide letter no. 335 dated 23.02.2024, out of which the unit has deposited part of the EC of Rs. 1,50,000/- to the Board vide R. no. 15/5326 dated 01.03.2024.</p> <p>b) Directions issued u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and u/s 31-A of Air (Prevention and Control of Pollution) Act, 1981, vide letter no. 12139 dated 15.02.2024 for closure of unit.</p> <p>c) Criminal complaint has been filed against the stone crusher and its responsible person under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and also under the Air (Prevention and Control of Pollution) Act, 1981.</p> <p>d) The Environmental Compensation amounting to Rs. 5,93,750/- has been recovered.</p>
9	Sai Stone Crusher, Vill. Swara, Sri Anandpur Sahib, Rupnagar	<p>a) Environmental Compensation (EC) of Rs. 11,75,000 has been imposed for violation of environmental norms and damage to environment. The decision was conveyed to the stone crusher vide letter no. 339 dated 23.02.2024.</p> <p>b) Directions issued u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and u/s 31-A of Air (Prevention and Control of Pollution) Act, 1981, vide letter no. 12145 dated 15.02.2024 for closure of unit.</p> <p>c) Criminal complaint has been filed against the stone crusher and its responsible person under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and also</p>

		<p>under the Air (Prevention and Control of Pollution) Act, 1981.</p> <p>d) The Environmental Compensation amounting to Rs. 11,75,000/- has been recovered.</p>
10	A.S Brar Stone Crusher, Vill. Agampur	<p>a) Environmental Compensation (EC) of Rs. 32,43,750 has imposed for violation of environmental norms and damage to environment. The decision was conveyed to the stone crusher vide letter no. 341 dated 23.02.2024.</p> <p>b) Directions issued u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and u/s 31-A of Air (Prevention and Control of Pollution) Act, 1981, vide letter no. 12111 dated 15.02.2024 for closure of unit.</p> <p>c) Criminal complaint has been filed against the stone crusher and its responsible person under the provisions of the Water (Prevention and Control of Pollution) Act, 1974.</p> <p>d) Amount of Rs. 3,00,000/- has been deposited towards Environmental Compensation by the stone crusher out of the total amount of Rs. 32,43,750/-.</p>
11	Puri Stone Crusher, Vill. Palata, Sri Anandpur Sahib, Rupnagar	<p>a) Environmental Compensation (EC) of Rs. 54,75,000 has been imposed for violation of environmental norms and damage to environment. The decision was conveyed to the stone crusher vide letter no. 336 dated 23.02.2024, out of which the unit has deposited part of the EC of Rs. 4,00,000/- to the Board vide R. no. 18/5326 dated 01.03.2024.</p> <p>b) Directions issued u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and u/s 31-A of Air (Prevention and Control of Pollution) Act, 1981, vide letter no. 12070 dated 15.02.2024 for closure of unit.</p> <p>c) Criminal complaint has been filed against the stone crusher and its responsible person under the provisions of the Water (Prevention and Control of Pollution) Act, 1974.</p>

		d) Amount of Rs. 4,00,000/- has been deposited towards Environmental Compensation by the stone crusher out of the total amount of Rs. 54,75,000 /-.
12	New Satluj Stone Crusher Unit 1, Vill. Khera Kalmot	<p>a) Environmental Compensation (Environmental Clearance) of Rs. 17,62,500 has been imposed and the same has been issued vide office order no. 08 dated 03.01.2024, out of which the unit has deposited part of the EC of Rs. 4,40,625/- to the Board vide R. no. 14/5326 dated 01.03.2024.</p> <p>b) Directions issued u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and u/s 31-A of Air (Prevention and Control of Pollution) Act, 1981, vide letter no. 9878-79 dated 02.01.2024 for closure of unit.</p> <p>c) Criminal complaint has been filed against the stone crusher and its responsible person under the provisions of the Water (Prevention and Control of Pollution) Act, 1974.</p> <p>d) Amount of Rs. 4,40,625/- has been deposited towards Environmental Compensation by the stone crusher out of the total amount of Rs. 17,62,500/-.</p>
13	Pritthvee Stone Crusher & Screening Plant, Vill. Spalwa, Sri Anandpur Sahib, Rupnagar	<p>a) Directions issued u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and u/s 31-A of Air (Prevention and Control of Pollution) Act, 1981, vide letter no. 12105 dated 15.02.2024 for closure of unit.</p> <p>b) Criminal complaint has been filed against the stone crusher and its responsible person under the provisions of the Water (Prevention and Control of Pollution) Act, 1974.</p>

5) That it is pertinent to mention here that Environmental Compensation for violation of environmental norms and damage to environment amounting to Rs.2,00,87,500/- has been imposed by the Board upon the above-mentioned stone crushers. The copies of the orders issued by the Board for imposition of Environmental Compensation upon the above-mentioned stone crushers are enclosed as **Annexure R-3/A**. It is relevant to mention here that the Environmental Compensation amounting to Rs. 56,29,688/- has been recovered by the Board out of the total amount of Environmental Compensation of Rs.2,00,87,500/-. The Board is also in the process of recovering the remaining amount of Environmental Compensation from the above-mentioned stone crushers.

- 6) That the Board has also filed criminal complaints against all the above-mentioned stone crushers. Criminal complaints under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 have been filed against M/s Sat Sahib Stone Crusher and Screening Plant, Adesh Stone crushers, Grewal Stone Crusher, Kalgidhar Stone Crusher, A.S Brar Stone Crusher, Puri Stone Crusher, New Sutlaj Stone Crusher and Prithvee Stone Crusher and Screening Plan. Criminal complaints under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and also under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 have been filed against Sidhi Vinayak Stone Crushers, Ganga Stone Crusher, Bhalla Cone Crusher, Bharat Stone Crusher and Screening Plant and Sai Stone Crusher as explained herein above.
- 7) That it is pertinent to mention here that Environmental Compensation for illegal mining and for damage to environment in accordance with Polluter Pay's Principle evolved by the Central Pollution Control Board in compliance to order dated 26.02.2021 of this Hon'ble Tribunal passed in OA No. 360 of 2015 has also been imposed by the Executive Engineer-cum-District Mining Officer, Drainage Division, Sri Anandpur Sahib upon the above-mentioned stone crushers. The Executive Engineer-cum-District Mining Officer, Drainage Division, Sri Anandpur Sahib vide letter no. 8049-50 dated 12.03.2024 has informed the Regional Office of the Board at Rupnagar that recovery notices have been issued to the following stone crushers in accordance with the guidelines of the Hon'ble National Green Tribunal. The detail of the amount of Compensation mentioned in the recovery notices is mentioned below in the tabular form.

S.No.	Name of the Stone Crusher	Amount of recovery
1	Sai Stone Crusher, Vill. Swara, Sri Anandpur Sahib, Rupnagar	55,36,446/-
2	Pritthvee Stone Crusher & Screening Plant, Vill. Spalwa, Sri Anandpur Sahib, Rupnagar	10,18,576/-
3	Sidhi Vinayak Stone Crusher, Vill. Algran, Sri Anandpur Sahib, Rupnagar	1,62,30,908/-
4	A.S Brar Stone Crusher, Vill. Agampur	6,33,50,147/-
5	Grewal Stone Crusher, Vill. Khera Kalmot, Nangal, Rupnagar	1,37,34,092/-
6	Adesh Stone Crusher, Vill. Algran, Tehsil Nangal, Rupnagar	24,57,04,995/-
7	New Satluj Stone Crusher Unit 1, Vill. Khera Kalmot	18,67,78,148/-
8	Kalgidhar Stone Crusher, Vill. Khera Kalmot, Nangal, Rupnagar	14,01,95,032/-
9	Puri Stone Crusher, Vill. Palata, Sri Anandpur Sahib, Rupnagar	2,21,38,696/-
10	Ganga Stone Crusher, Vill. Khera Kalmot	85,51,39,441/-

11	Sat Sahib Stone Crusher & Screening Plant, Vill. Haripur, Sri Anandpur Sahib, Rupnagar	11,31,34,850/-
12	Bharat Stone Crusher & Screening Plant, Vill: Plata, Sri Anandpur Sahib, Rupnagar	46,19,568/-
13	Bhalla Cone Crusher, vill Bhallri	7,91,00,673/-

A copy of the English translation of letter no. 8049-50 dated 12.03.2024 of Executive Engineer-cum-District Mining Officer, Drainage Division, Sri Anandpur Sahib is enclosed as **Annexure R-3/B**.

- 8) That Department of Mining and Geology is in the process of recovering the amount of Environmental Compensation from the above-mentioned stone crushers.
- 9) That the deponent may kindly be allowed to place on record the present status report by way of affidavit on behalf of Punjab Pollution Control Board in compliance to order dated 07.08.2025.

Date: 31/10/2025

Place: Rupnagar

*Vipin Kumar*

Deponent

Environmental Engineer  
Punjab Pollution Control Board  
Regional Office, Rupnagar  
(On behalf of respondent no. 3)

Verification

Verified that the contents of the above Affidavit are true and correct to the knowledge of the deponent as derived from the official record. No part of the above affidavit is false and nothing material is kept concealed therein.

Date: 31/10/2025

Place: Rupnagar

*Vipin Kumar*

Deponent

Environmental Engineer  
Punjab Pollution Control Board  
Regional Office, Rupnagar  
(On behalf of respondent no. 3)



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD

No. 73

Dated. 23/02/2024

**Subject:**

**Imposition of Environmental Compensation for violation of the provisions of Environmental Laws upon M/s Sat Sahib Stone Crusher & Screening Plant, Village Haripur, Tehsil Anadpur Sahib.**

**Order**

In order to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and maintaining or resorting the wholesomeness of water and to preserve the quality of air, the Parliament of India had enacted the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 and all these Laws are collectively and severally being referred to as the Environmental Laws. The Punjab Pollution Control Board being the statutory regulatory authority is implementing the provisions of the above-mentioned statutes in the State of Punjab.

2) The Hon'ble National Green Tribunal in suo moto exercise of its powers on the basis of the news item dated 28.09.2023 published in the Tribune titled "Hills 'vanish' as illegal mining rampant in Beet area" has registered Original Application No. 624 of 2023. News item discloses that on account of the illegal mining, Shivalik Hills, as high as 200 feet in the Beet area of Garhshankar sub-Division, are slowly vanishing. As per the news report, the mining mafia is carrying out illegal mining in the forests and mountains and that the stone crusher operators in the villages of Kalewal-Beet, Khuralgarh Sahib and Garhi mansowal along with Mahindpur, Kheda, Kalmot, Bhangla, Haripur, Plata and Splanwa Salsunga of Rupnagar District have ravaged the green cover due to illegal mining. News Report further states that illegal mining has reached to a record level of 200 ft. deep and at some places, entire hills have been erased by the mining mafia and inspite of the complaint, no action is being taken by the competent authorities.

3) The Punjab Pollution Control Board has filed short reply before the Hon'ble National Green Tribunal in O.A No. 624 of 2023 disclosing that during the visit of the area the traces of fresh as well as old mining were found and XEN Mining Rupnagar has informed that the FIRs were registered against the violators including transporters, machine operators and they have confiscated the machinery. The Hon'ble National Green Tribunal in its order

-1-

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ - 147001

Vatavaran Bhawan, Nabha Road, Patiala - 147001

Phone : Chairman : 0175-2215793, Member Secretary : 0175-2215802 (O), 2215636 (FAX)

Website : www.ppcb.gov.in | E-Mail : chairmanppcb@yahoo.in | mspppcb@gmail.com |



dated 16.10.2023 has observed that the report so submitted by the Member Secretary, does not disclose the extent of illegal mining and is absolutely silent in respect of the stone crushers which are operating in the area either illegally or legally.

4) The Punjab Pollution Control Board being the prescribed authority is monitoring the stone crushers of the State with regard to the compliance of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 including the code of practice laid down by the Government. It is observed by the Board many stone crushers are operating in the area and the Department of Mining has registered FIR against the units for indulgence into illegal mining. The Board has taken action against 4 Stone Crushers and Environmental Compensation was imposed in view of the facts and circumstances of the cases.

5) It is relevant to mention here that the reply filed by the Mining Department - before the Hon'ble National Green Tribunal in OA no. 624/2023 reveals that - total 110 FIRs have been registered against illegal mining in Ropar District since 01.01.2023. The Hon'ble National Green Tribunal vide order dated 11.01.2024 has observed that - through the report of Mining Department discloses the action against 13 Stone crusher but - the report submitted by the PPCB mention action only against 4 no. stone crusher.

6) After due consideration of the matter, it is observed that M/s Sat Sahib Stone Crusher & Screening Plant, was granted consent to operate under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and under the Air (Prevention & Control of Pollution) Act, 1981 on 19/07/2023 valid upto 18/01/2024 for Crushing, Sand, Bajri, Gravel, Gatka Boulder @ 8200 CFT/day, subject to the suitable conditions mentioned therein.

7) The premises of M/s Sat Sahib Stone Crusher & Screening Plant, Village Hariipur, Tehsil Anandpur Sahib, Rupnagar was visited by the officer of the Board on 08.11.2023 and it was observed that the Stone Crusher is not complying and was violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and code of practice for such units laid down by the Government. As such, the consents of the industry were revoked / cancelled vide Board's letter no. 2974-75 dated 20/11/2023 under the Water (Prevention & Control of Pollution) Act, 1974 & 2972-73 dated 20/11/2023 under the Air (Prevention & Control of Pollution) Act, 1981, due to the violations as mentioned above.

8) The case was considered by the Competent Authority, of the PPCB and it was decided to issue notice u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 for proposing closure of the Stone Crusher with an opportunity of personal hearing, due to aforesaid violations. Therefore, notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 & u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 was issued to M/s Sat Sahib Stone Crusher on 18/12/2023 vide Board's letter no. 9404-05 dated 08/12/2023. The proceedings were conveyed to the industry vide Board's letter no. 9989-90 dated 08/01/2024.

9) It is pertinent to mention here that – Senior Superintendent of Police Ropar has requested to cancel the registration of 13 Stone Crusher due to registration of various FIRs against them. The Mining Department after affording personal hearing to the concerned Stone Crushers has issued speaking orders to cancel the registration of all these units. The facts and circumstances of the matter had confirmed that – environmental damage has been caused by the 13 Stone Crusher in the area against whom various FIR, have been registered for illegal mining.

10) The case was considered by the Competent Authority, of the PPCB and it was decided to issue notice u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 for proposing closure of the Stone Crusher with an opportunity of personal hearing, due to aforesaid violations. Therefore, notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 & u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 was issued to M/s Sat Sahib Stone Crusher with an opportunity of personal hearing before the Chairman of the Board on 13/02/2024 vide Board's letter no. 10593-94 dated 02.02.2024.

11) No one attended the hearing of M/s Sat Sahib Stone Crusher. After hearing the officers of the Board after considering the material facts of the case, certain decisions including the decision to impose Environmental Compensation upon M/s Sat Sahib Stone Crusher as mentioned below were taken, in the case.

- i. The following directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 shall be confirmed:



- a) That the industry shall take all necessary steps to close down its operations.
  - b) That the industry shall stop forthwith discharging any effluent/ emissions from its industrial premises or through any mode.
  - c) That the industry will immediately stop its activities and will not restart the same unless all necessary water and air pollution control measures are taken and obtains valid consents of the Board.
  - d) That the Punjab State Power Corporation Ltd. authorities shall be directed to disconnect the supply of electricity available to the industry.
  - e) That DG sets installed by the industry shall be sealed.
- ii. Legal action/ launching the prosecution under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 shall be taken against the industry and its responsible person.
  - iii. The industry shall deposit Environmental Compensation amounting to Rs. 8,31,250/- for violating the environmental norms, within 7 days in the office of the Environmental Engineer, Regional Office, Rupnagar. The orders in this regard shall be issued separately.
- 12) That the proceedings of personal hearing held on 13.02.2024 before the undersigned, Chairman of the Board containing the decisions explained in para no. 11 above were conveyed to the unit vide letter no. 12006 dated 14.02.2024 for compliance.
- 13) It is pertinent to mention here that the Environmental Compensation for the period of violation from 12.09.2023 to 22.01.2024 was calculated in accordance with the methodology evolved by the Central Pollution Control Board in the matter of Original Application No. 593 of 2017 (WPC no. 375 of 2012) titled as Paryavaran Suraksha samiti and another v/s Union of India and others. The Environmental Compensation for the total period of violation of 133 days (12.09.2023 to 22.01.2024) was calculated to be Rs. 8,31,250/- for violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and for causing damage to the environment.
- 14) Therefore, M/s Sat Sahib Stone Crusher is hereby directed to deposit an amount of Rs. 8,31,250/- (Eight Lakh Thirty One Thousand Two Hundred Fifty Rupee only) as environmental compensation with the office of the Punjab Pollution Control Board for the period of violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as explained in the preceding paragraphs, within 15-days from the date of receipt of this order, failing which necessary



action will be initiated for recovery of the amount of environmental compensation by adopting coercive measures.

15) Take notice that no further intimation or reminder will be issued or served by the Board in this regard after lapse of stipulated period of 15-days. The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Rupnagar is directed to ensure compliance of directions.

MR. V. P. VIG  
Dr. (Prof.) Adarsh Pal Vig  
Chairman



Dated. 23/02/2024

No. 76

**Subject: Imposition of Environmental Compensation for violation of the provisions of Environmental Laws upon M/s Adesh Stone Crusher, Village Algran, Tehsil Nangal, District Rupnagar.**

**Order**

In order to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and maintaining or resorting the wholesomeness of water and to preserve the quality of air, the Parliament of India had enacted the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 and all these Laws are collectively and severally being referred to as the Environmental Laws. The Punjab Pollution Control Board being the statutory regulatory authority is implementing the provisions of the above-mentioned statutes in the State of Punjab.

2) The Hon'ble National Green Tribunal in suo moto exercise of its powers on the basis of the news item dated 28.09.2023 published in the Tribune titled "Hills 'vanish' as illegal mining rampant in Beet area" has registered Original Application No. 624 of 2023. News item discloses that on account of the illegal mining, Shivalik Hills, as high as 200 feet in the Beet area of Garhshankar sub-Division, are slowly vanishing. As per the news report, the mining mafia is carrying out illegal mining in the forests and mountains and that the stone crusher operators in the villages of Kalewal-Beet, Khuralgarh Sahib and Garhi mansowal along with Mahindpur, Kheda, Kalmot, Bhangla, Haripur, Plata and Splanwa Salsunga of Rupnagar District have ravaged the green cover due to illegal mining. News Report further states that illegal mining has reached to a record level of 200 ft. deep and at some places, entire hills have been erased by the mining mafia and inspite of the complaint, no action is being taken by the competent authorities.

3) The Punjab Pollution Control Board has filed short reply before the Hon'ble National Green Tribunal in O.A No. 624 of 2023 disclosing that during the visit of the area the traces of fresh as well as old mining were found and XEN Mining Rupnagar has informed that the FIRs were registered against the violators including transporters, machine operators and they have confiscated the machinery. The Hon'ble National Green Tribunal in its order dated 16.10.2023 has observed that the report so submitted by the Member Secretary, does not disclose the extent of illegal mining and is absolutely silent in respect of the stone crushers which are operating in the area either illegally or legally.

-1-

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ - 147001

Vatavaran Bhawan, Nabha Road, Patiala - 147001

Phone : Chairman. : 0175-2215793, Member Secretary : 0175-2215802 (O), 2215636 (FAX)  
Website : www.ppcb.gov.in | E-Mail : chairmanppcb@yahoo.in | msppcb@gmail.com |

4) The Punjab Pollution Control Board being the prescribed authority is monitoring the stone crushers of the State with regard to the compliance of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 including the code of practice laid down by the Government. It is observed by the Board many stone crushers are operating in the area and the Department of Mining has registered FIR against the units for indulgence into illegal mining. The Board has taken action against 4 Stone Crushers and Environmental Compensation was imposed in view of the facts and circumstances of the cases.

5) It is relevant to mention here that the reply filed by the Mining Department -before the Hon'ble National Green Tribunal in OA no. 624/2023 reveals that - total 110 FIRs have been registered against illegal mining in Ropar District since 01.01.2023. The Hon'ble National Green Tribunal vide order dated 11.01.2024 has observed that - through the report of Mining Department discloses the action against 13 Stone crusher but - the report submitted by the PPCB mention action only against 4 no. stone crusher.

6) After due consideration of the matter, it is observed that M/s Adesh Stone Crusher, Village Algran, Tehsil Nangal, District Rupnagar was granted consent to operate under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and under the Air (Prevention & Control of Pollution) Act, 1981 on 23/08/2021 valid upto 30/09/2023 for crushing, screening and washing of river bed material @ 9500 CFT/day, under orange category with conditions mentioned therein.

7) The industry has applied for CTOs of the Board. Accordingly, the premises of M/s Adesh Stone Crusher was visited by the officer of the Board on 05.10.2023 and it was observed that the Stone Crusher is not complying and was violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and code of practice for such units laid down by the Government. Therefore, show cause notice was issue for refusal of applications of consent to operate under the Water Act, 1974 vide no. 2709 dated 13.10.2023 and the Air Act, 1981 vide no. 2710 dated 13.10.2023 with an opportunity of personal hearing before the Environmental Engineer on 20.10.2023 which was attended by Sh. Ravinder Singh, Representative of the industry. However, the submission made by the industry during personal hearing found not be satisfactory. As such, the applications of the industry applied for obtaining consent to operate under the Water Act, 1974 and the Air Act, 1981, were refused.

8) The case was considered by the Competent Authority, of the PPCB and it was decided to issue notice u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 and u/s

31-A of the Air (Prevention & Control of Pollution) Act, 1981 for proposing closure of the Stone Crusher with an opportunity of personal hearing, due to aforesaid violations. Therefore, notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 & u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 was issued to M/s Adesh Stone Crusher, with an opportunity of personal hearing before the Chief Environmental Engineer the Board on 17.11.2023 vide Board's letter no. 8592-93 dated 07.11.2023. Sh. Ravinder Kumar, Proprietor of M/s Adesh Stone Crusher, Village Algran, Tehsil Nangal District Rupnagar attended the hearing before the Chief Environmental Engineer, Patiala on 17.11.2023 and he informed that the stone crusher has complied with the observations raised by the officer of the Board, during the visit as well as code of practice prescribed for the stone crushing units. The proceedings were conveyed to the industry vide Board's letter no. 9991 dated 08/01/2024 for compliance.

9) It is pertinent to mention here that - Senior Superintendent of Police Ropar has requested to cancel the registration of 13 Stone Crusher due to registration of various FIRs against them. The Mining Department after affording personal hearing to the concerned Stone Crushers has issued speaking orders to cancel the registration of all these units. The facts and circumstances of the matter had confirmed that - environmental damage has been caused by the 13 Stone Crusher in the area against whom various FIR, have been registered for illegal mining. M/s Adesh Stone Crusher, Village Algran, Tehsil Nangal, District Rupnagar is one of the Stone Crusher one- of the lists of Stone Crusher.

10) The case was considered by the Competent Authority, of the PPCB and it was decided to issue notice u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 for proposing closure of the Stone Crusher with an opportunity of personal hearing, due to aforesaid violations. Therefore, notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 & u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 was issued to M/s Adesh Stone Crusher with an opportunity of personal hearing before the Chairman of the Board on 13/02/2024 vide Board's letter no. 10599-600 dated 02.02.2024.

11) No one attended the hearing, but one person namely Sh. Gurjeet Singh, of M/s Adesh Stone Crusher (informed him as a friend of owner) without authority letter submitted written reply on behalf of crusher, which was taken on record. After hearing the officers of the Board and the representative of the unit and after considering the material facts of the case, certain decisions including the decision to impose Environmental Compensation upon M/s Adesh Stone Crusher as mentioned below were taken, in the case.

i. The following directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 shall be confirmed:

- a) That the industry shall take all necessary steps to close down its operations
- b) That the industry shall stop forthwith discharging any effluent / emissions from its industrial premises or through any mode
- c) That the industry will immediately stop its activities and will not restart the same unless all necessary water and air pollution control measures are taken and obtains valid consents of the Board.
- d) That the Punjab State Power Corporation Ltd. authorities shall be directed to disconnect the supply of electricity available to the industry.
- e) That DG sets installed by the industry shall be sealed.

ii. Legal action/ launching the prosecution under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 shall be taken against the industry and its responsible persons.

iii. The industry shall deposit Environmental Compensation amounting to Rs. 6,87,500/- for violating the environmental norms, within 7 days in the office of the Environmental Engineer, Regional Office, Rupnagar. The orders in this regard shall be issued separately.

12) That the proceedings of personal hearing held on 13.02.2024 before the Chairman of the Board containing the decisions explained in para no. 11 above were conveyed to the unit vide letter no. 12026 dated 14.02.2024 for compliance.

13) It is pertinent to mention here that the Environmental Compensation for the period of violation from 05.10.2023 to 22.01.2024 was calculated in accordance with the methodology evolved by the Central Pollution Control Board in the matter of Original Application No. 593 of 2017 (WPC no. 375 of 2012) titled as Paryavaran Suraksha samiti and another v/s Union of India and others. The Environmental Compensation for the total period of violation of 110 days (05.10.2023 to 22.01.2024) was calculated to be Rs. 6,87,500/- for violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and for causing damage to the environment.

14) Therefore, M/s Adesh Stone Crusher, Village Ailgran, Tehsil Nangal, District Rupnagar is hereby directed to deposit an amount of Rs. 6,87,500/- (Six Lakhs Eighty-Seven Thousand Five Hundred Only) as environmental compensation with the office of the Punjab Pollution Control Board for the period of violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as

explained in the preceding paragraphs, within 15-days from the date of receipt of this order, failing which necessary action will be initiated for recovery of the amount of environmental compensation by adopting coercive measures.

15) Take notice that no further intimation or reminder will be issued or served by the Board in this regard after lapse of stipulated period of 15-days. The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Rupnagar is directed to ensure compliance of directions.

*Dr. (Prof.) Adarsh Pal Vig*

**Dr. (Prof.) Adarsh Pal Vig**  
Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD

No. .... 78 .....

Dated. 23/02/2024

**Subject: Imposition of Environmental Compensation for violation of the provisions of Environmental Laws upon M/s Siddhi Vanayak Stone Crusher, Village Ailgran, Rupnagar.**

**Order**

In order to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and maintaining or resorting the wholesomeness of water and to preserve the quality of air, the Parliament of India had enacted the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 and all these Laws are collectively and severally being referred to as the Environmental Laws. The Punjab Pollution Control Board being the statutory regulatory authority is implementing the provisions of the above-mentioned statutes in the State of Punjab.

2) The Hon'ble National Green Tribunal in suo moto exercise of its powers on the basis of the news item dated 28.09.2023 published in the Tribune titled "Hills 'vanish' as illegal mining rampant in Beet area" has registered Original Application No. 624 of 2023. News item discloses that on account of the illegal mining, Shivalik Hills, as high as 200 feet in the Beet area of Garhshankar sub-Division, are slowly vanishing. As per the news report, the mining mafia is carrying out illegal mining in the forests and mountains and that the stone crusher operators in the villages of Kalewal-Beet, Khuralgarh Sahib and Garhi mansowal along with Mahindpur, Kheda, Kalmot, Bhangla, Haripur, Plata and Splanwa Salsunga of Rupnagar District have ravaged the green cover due to illegal mining. News Report further states that illegal mining has reached to a record level of 200 ft. deep and at some places, entire hills have been erased by the mining mafia and inspite of the complaint, no action is being taken by the competent authorities.

3) The Punjab Pollution Control Board has filed short reply before the Hon'ble National Green Tribunal in O.A No. 624 of 2023 disclosing that during the visit of the area the traces of fresh as well as old mining were found and XEN Mining Rupnagar has informed that the FIRs were registered against the violators including transporters, machine operators and they have confiscated the machinery. The Hon'ble National Green Tribunal in its order dated 16.10.2023 has observed that the report so submitted by the Member Secretary, does not disclose the extent of illegal mining and is absolutely silent in respect of the stone crushers which are operating in the area either illegally or legally.

-1-



- 4) The Punjab Pollution Control Board being the prescribed authority is monitoring the stone crushers of the State with regard to the compliance of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 including the code of practice laid down by the Government. It is observed by the Board many stone crushers are operating in the area and the Department of Mining has registered FIR against the units for indulgence into illegal mining. The Board has taken action against 4 Stone Crushers and Environmental Compensation was imposed in view of the facts and circumstances of the cases.
- 5) It is relevant to mention here that the reply filed by the Mining Department -before the Hon'ble National Green Tribunal in OA no. 624/2023 reveals that - total 110 FIRs have been registered against illegal mining in Ropar District since 01.01.2023. The Hon'ble National Green Tribunal vide order dated 11.01.2024 has observed that - through the report of Mining Department discloses the action against 13 Stone crusher but - the report submitted by the PPCB mention action only against 4 no. stone crusher.
- 6) After due consideration of the matter, it is observed that M/s Siddhi Vanayak Stone Crusher, Village Ailgran, Rupnagar, was granted varied 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 on 23/08/2021 upto 30/09/2023, for crushing, screening cum washing of aggregates @ 6000 sq.m /day, subject to the conditions mentioned therein. The Stone Crusher has got its 'consent to operate' auto-renewed under the Water (Prevention & Control of Pollution) Act, 1974 and under the Air (Prevention & Control of Pollution) Act, 1981 on 27.10.2023 with validity upto 27.10.2028, subject to the conditions mentioned therein.
- 7) The premises of M/s Siddhi Vanayank Stone Crusher, Village Ailgran was visited by the officer of the Board on 19.01.2024 and it was observed that the Stone Crusher is not complying and was violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and code of practice for such units laid down by the Government. It is further observed that the Stone Crusher has got its 'consent to operate' auto-renewed under the above statutes by filing the wrong/ false information / documents. Hence, the consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 of the industry was revoked vide letter no. 116 dated 24/01/2024 & consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 of the industry was cancelled vide letter no. 118 dated 24/01/2024.



8) It is pertinent to mention here that – Senior Superintendent of Police Ropar has requested to cancel the registration of 13 Stone Crusher due to registration of various FIRs against them. The Mining Department after affording personal hearing to the concerned Stone Crushers has issued speaking orders to cancel the registration of all these units. The facts and circumstances of the matter had confirmed that – environmental damage has been caused by the 13 Stone Crusher in the area against whom various FIR, have been registered for illegal mining.

9) The case was considered by the Competent Authority, of the PPCB and it was decided to issue notice u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 for proposing closure of the Stone Crusher with an opportunity of personal hearing, due to aforesaid violations. Therefore, notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 & u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 was issued to M/s Siddhi Vanayak Stone Crusher with an opportunity of personal hearing before the undersigned, Chairman of the Board on 13/02/2024 vide Board's letter no. 10581 dated 02/02/2024.

10) No one attended the hearing of M/s Siddhi Vanayk Stone Crusher, but one person namely Sh. Bhajan Lal, (informed him as a friend of owner) without authority letter submitted written reply on behalf of crusher, which was taken on record. After hearing the officers of the Board and the representative of the unit and after considering the material facts of the case, certain decisions including the decision to impose Environmental Compensation upon M/s Siddhi Vanayk Stone Crusher as mentioned below were taken, in the case.

- i. The following directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 shall be confirmed
  - a) That the industry shall take all necessary steps to close down its operations.
  - b) That the industry shall stop forthwith discharging any effluent / emissions from its industrial premises or through any mode.
  - c) That the industry will immediately stop its activities and will not restart the same unless all necessary water and air pollution control measures are taken and obtains valid consents of the Board.
  - d) That the Punjab State Power Corporation Ltd. authorities shall be directed to disconnect the supply of electricity available to the industry.
  - e) That DG sets installed by the industry shall be sealed.



- ii. Legal action/ launching the prosecution under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 shall be taken against the industry and its responsible persons.
- iii. The industry shall deposit Environmental Compensation amounting to Rs.7,25,000/- for violating the environmental norms, within 7 days in the office of the Environmental Engineer, Regional Office, Rupnagar. The orders in this regard shall be issued separately.
- 11) That the proceedings of personal hearing held on 13.02.2024 before the undersigned, Chairman of the Board containing the decisions explained in para no. 10 above were conveyed to the unit vide letter no. 12032 dated 14.02.2024 for compliance.
- 12) It is pertinent to mention here that the Environmental Compensation for the period of violation from 01.10.2023 to 24.01.2024 was calculated in accordance with the methodology evolved by the Central Pollution Control Board in the matter of Original Application No. 593 of 2017 (WPC no. 375 of 2012) titled as Paryavaran Suraksha samiti and another v/s Union of India and others. The Environmental Compensation for the total period of violation of 116 days (01.10.2023 to 24.01.2024) was calculated to be Rs. 7,25,000/- for violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and for causing damage to the environment.
- 13) Therefore, M/s Shiddi Vanayak Stone Crusher, Village Ailgran, District Rupnagar is hereby directed to deposit an amount of Rs. 7,25,000/- (Seven Lakhs Twenty Five Thousand only) as environmental compensation with the office of the Punjab Pollution Control Board for the period of violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as explained in the preceding paragraphs, within 15-days from the date of receipt of this order, failing which necessary action will be initiated for recovery of the amount of environmental compensation by adopting coercive measures.
- 14) Take notice that no further intimation or reminder will be issued or served by the Board in this regard after lapse of stipulated period of 15-days. The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Rupnagar is directed to ensure compliance of directions.

मि. 20 फ. 2024  
Dr. (Prof.) Adarsh Pal Vig  
Chairman

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD

No. 09.....

Dated. 3/1/2024.....

**Subject: - Imposition of Environmental Compensation for violation of the provisions of Environmental Laws upon M/s Ganga Stone Crusher, Village Khera Kalmot, Nangal, Rupnagar.**

**Order**

In order to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and maintaining or resorting the wholesomeness of water and to preserve the quality of air, the Parliament of India had enacted the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 and all these Laws are collectively and severally being referred to as the Environmental Laws. The Punjab Pollution Control Board being the statutory regulatory authority is implementing the provisions of the above-mentioned statutes in the State of Punjab.

2) The Hon'ble National Green Tribunal in suo moto exercise of its powers on the basis of the news item dated 28.09.2023 published in the Tribune titled "Hills 'vanish' as illegal mining rampant in Beet area" has registered Original Application No. 624 of 2023. News item discloses that on account of the illegal mining, Shivalik Hills, as high as 200 feet in the Beet area of Garhshankar sub-Division, are slowly vanishing. As per the news report, the mining mafia is carrying out illegal mining in the forests and mountains and that the stone crusher operators in the villages of Kalewal-Beet, Khuralgarh Sahib and Garhi mansowal along with Mahindpur, Kheda, Kalmot, Bhangla, Haripur, Plata and Splanwa Salsunga of Rupnagar District have ravaged the green cover due to illegal mining. News Report further states that illegal mining has reached to a record level of 200 ft. deep and at some places, entire hills have been erased by the mining mafia and inspite of the complaint, no action is being taken by the competent authorities.

3) The Punjab Pollution Control Board being the prescribed authority is monitoring the stone crushers of the State with regard to the compliance of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 including the code of practice laid down by the Government.

Page 1 of 4

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ - 147001

Vatavaran Bhawan, Nabha Road, Patiala - 147001

Phone : Chairman. : 0175-2215793, Member Secretary : 0175-2215802 (O), 2215636 (FAX)

Website : www.ppcb.gov.in | E-Mail : chairmanppcb@yahoo.in | msppcb@gmail.com |



- 4) The Punjab Pollution Control Board has filed short reply before the Hon'ble National Green Tribunal in O.A No. 624 of 2023 disclosing that during the visit of the area the traces of fresh as well as old mining were found and XEN Mining Rupnagar has informed that the FIRs were registered against the violators including transporters, machine operators and they have confiscated the machinery. The Hon'ble National Green Tribunal in its order dated 16.10.2023 has observed that the report so submitted by the Member Secretary, PPCB is vague as it does not disclose the extent of illegal mining and also does not disclose the details of the FIRs which have been registered and the equipment which has been seized. The report is absolutely silent in respect of the stone crushers which are operating in the area either illegally or legally.
- 5) That it is observed by the Board many stone crushers are operating in the area, but the Department of Mining has registered FIR in which it is stated that illegal mining has taken place in the nearby area of about 4 stone crushers namely M/s Guru Kirpa Stone Crusher; M/s Kalgidhar Stone Crusher; M/s Ganga Stone Crusher of village Kheda Kalmot and M/s New Sutlej Stone Crusher (Unit-1) in the area of Nagran, Tehsil Nangal, District Roopnagar.
- 6) It is relevant to mention here that M/s Ganga Stone Crusher, Village Khera Kalmot, Tehsil Nangal, District Rupnagar was granted consent to operate by the Punjab Pollution Control Board under the provisions of Water (Prevention and Control of Pollution) Act, 1974 vide no. CTOW/Renewal/RPN/2021/16958137 dated 27/10/2021 and under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/RPN/2021/16958120 dated 27/10/2021 both were valid upto 30/09/2023 for operation of Crushing and screening of river bed material @ 4000 CFT/day under orange category with conditions mentioned therein. The said consents were revoked / cancelled by the Board vide no. 3841 dated 06.10.2022 because of indulgence of unit into illegal mining after receiving information from Executive Engineer, Drainage-cum-Mining Department, Sri Anandpur Sahib vide letter no. 679/Crusher dated 01.10.2022.
- 7) After the receipt of notice in the case, the premises of M/s Ganga Stone Crusher was visited by the officer of the Board on 23.10.2023 in the presence of Sh. Ajay Kumar, Accountant of the Stone Crusher. During the visit, it was observed that the stone crusher is not complying with the code of practice. Accordingly, notice to issue directions under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 was issued to the stone crusher vide letter no. 9527-28 dated 13.12.2023 with an opportunity of hearing before the Chairman of the Board on 18.12.2023. It was mentioned in the

notice that the Environmental Compensation shall be imposed upon the stone crusher and directions will be issued for its closure.

8) That no one from M/s Ganga Stone Crusher attended the hearing before the Chairman of the Board on 18.12.2023. The industry has also not submitted compliance of the code of practice / observations of the visiting officer raised during the visit of the stone crusher. It is also come to the knowledge from the sources that the owner of the stone crusher has been arrested by the police department for indulging in illegal mining.

9) The Environmental Engineer, Regional Office, Roopnagar of the Board stated that the stone crusher not submitted any record for verification to comply with the decisions of the hearing. The Executive Engineer, Mining, Rupnagar and Sri Anandpur Sahib, Water Resource Department vide his letter no. 9891/Crusher dated 31.10.2023 has informed that an FIR no. 06 has been registered against the unit regarding illegal mining and further matter is under investigation. It was further observed that stone crusher has operated without valid 'consent to operate' of the Punjab Pollution Control Board. The officer stated that in view of the violations committed by the stone crusher, Environmental Compensation (EC) amounting to Rs. 18.50 lacs had been calculated in accordance with methodology evolved by the CPCB and adopted by the Punjab Pollution Control Board.

10) It is observed that the stone crusher has operated the plant without valid 'consent to operate' of the Board by processing the minor minerals as raw material which may have been procured through illegal means or may be through illegal mining in the nearby area. The stone crusher was also not complying with the code of practice. The activities of the stone crusher as such contributed towards the degradation and damage to the natural environment of the area. Stern action, as such, is required to be taken against the stone crusher.

11) Considering the news item published in the Tribune Newspaper dated 28.9.2023 and also the fact that FIR has been registered by the Police on the complaint of mining department, Environmental Compensation amounting to Rs. 18.50 Lakh is hereby imposed upon the stone crusher for the violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the code of practice



and illegal operation of the stone crusher without the valid consents of the Punjab Pollution Control Board under the above-mentioned Acts.

12) M/s Ganga Stone Crusher, Village Khera Kalmot, Tehsil Nangal, Rupnagar through its Partners is hereby directed to deposit the amount of Rs. 18.50 Lakh towards Environmental Compensation on account of the violations mentioned and described herein above, with the office of the Board within 15 days from the date of receipt of this order failing which the Board shall be constrained to recover the amount of by taking coercive action.

*ਮਾਤਰ ਮਿਤੀ*  
Prof. (Dr.) Adarsh Pal Vig  
Chairman



No. 77

999  
ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD

Dated. 23/02/2024

**Subject: Imposition of Environmental Compensation for violation of the provisions of Environmental Laws upon M/s Grewal Stone Crusher, Village Khera Kalmot, Tehsil Nangal, District Rupnagar.**

**Order**

In order to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and maintaining or resorting the wholesomeness of water and to preserve the quality of air, the Parliament of India had enacted the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 and all these Laws are collectively and severally being referred to as the Environmental Laws. The Punjab Pollution Control Board being the statutory regulatory authority is implementing the provisions of the above-mentioned statutes in the State of Punjab.

2) The Hon'ble National Green Tribunal in suo moto exercise of its powers on the basis of the news item dated 28.09.2023 published in the Tribune titled "Hills 'vanish' as illegal mining rampant in Beet area" has registered Original Application No. 624 of 2023. News item discloses that on account of the illegal mining, Shivalik Hills, as high as 200 feet in the Beet area of Garhshankar sub-Division, are slowly vanishing. As per the news report, the mining mafia is carrying out illegal mining in the forests and mountains and that the stone crusher operators in the villages of Kalewal-Beet, Khuralgarh Sahib and Garhi mansowal along with Mahindpur, Kheda, Kalmot, Bhangla, Haripur, Plata and Splanwa Salsunga of Rupnagar District have ravaged the green cover due to illegal mining. News Report further states that illegal mining has reached to a record level of 200 ft. deep and at some places, entire hills have been erased by the mining mafia and inspite of the complaint, no action is being taken by the competent authorities.

3) The Punjab Pollution Control Board has filed short reply before the Hon'ble National Green Tribunal in O.A No. 624 of 2023 disclosing that during the visit of the area the traces of fresh as well as old mining were found and XEN Mining Rupnagar has informed that the FIRs were registered against the violators including transporters, machine operators and they have confiscated the machinery. The Hon'ble National Green Tribunal in its order

-1-

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ - 147001

Vatavaran Bhawan, Nabha Road, Patiala - 147001

Phone : Chairman. : 0175-2215793, Member Secretary : 0175-2215802 (O), 2215636 (FAX)  
Website : www.ppcb.gov.in | E-Mail : chairmanppcb@yahoo.in | mspcb@gmail.com |



dated 16.10.2023 has observed that the report so submitted by the Member Secretary, does not disclose the extent of illegal mining and is absolutely silent in respect of the stone crushers which are operating in the area either illegally or legally.

4) The Punjab Pollution Control Board being the prescribed authority is monitoring the stone crushers of the State with regard to the compliance of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 including the code of practice laid down by the Government. It is observed by the Board many stone crushers are operating in the area and the Department of Mining has registered FIR against the units for indulgence into illegal mining. The Board has taken action against 4 Stone Crushers and Environmental Compensation was imposed in view of the facts and circumstances of the cases.

5) It is relevant to mention here that the reply filed by the Mining Department - before the Hon'ble National Green Tribunal in OA no. 624/2023 reveals that - total 110 FIRs have been registered against illegal mining in Ropar District since 01.01.2023. The Hon'ble National Green Tribunal vide order dated 11.01.2024 has observed that - through the report of Mining Department discloses the action against 13 Stone crusher but - the report submitted by the PPCB mention action only against 4 no. stone crusher.

6) After due consideration of the matter, it is observed that M/s Grewal Stone Crusher, was granted varied 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 and under the Air (Prevention & Control of Pollution) Act, 1981 on 28/07/2020, both valid upto 30/06/2025 for crushing of river bed material @ 4000 CFT/day, subject to the conditions mentioned therein.

7) The premises M/s Grewal Stone Crusher, Village Khera Kalmot, Tehsil Nangal, District Rupnagar was visited by the officer of the Board on 19.01.2024 and it was observed that the industry is not complying and was violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and code of practice for such units laid down by the Government. The consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 was revoked vide letter no. 122 dated 24/01/2024 & consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 of the industry was cancelled vide letter no. 120 dated 24/01/2024.



8) It is pertinent to mention here that – Senior Superintendent of Police Ropar has requested to cancel the registration of 13 Stone Crusher due to registration of various FIRs against them. The Mining Department after affording personal hearing to the concerned Stone Crushers has issued speaking orders to cancel the registration of all these units. The facts and circumstances of the matter had confirmed that – environmental damage has been caused by the 13 Stone Crusher in the area against whom various FIR, have been registered for illegal mining.

9) The case was considered by the Competent Authority, of the PPCB and it was decided to issue notice u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 for proposing closure of the Stone Crusher with an opportunity of personal hearing, due to aforesaid violations. Therefore, notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 & u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 was issued to M/s Grewal Stone Crusher with an opportunity of personal hearing before the undersigned, Chairman of the Board on 13/02/2024 vide Board's letter no. 10583 dated 02/02/2024.

10) Sh. Tej Pal Singh, Partner of M/s Grewal Stone Crusher attended the hearing before the undersigned, Chairman of the Board on 13.02.2024 and stated that – the Stone Crusher is not involved in any kind of illegal mining. Further, he requested to give some time to comply with the entire code of practice for stone crushing unit as well as provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981. After hearing the officers of the Board and the representative of the unit and after considering the material facts of the case, certain decisions including the decision to impose Environmental Compensation upon M/s Grewal Stone Crusher as mentioned below were taken, in the case.

- i. The following directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 shall be confirmed:
  - a) That the industry shall take all necessary steps to close down its operations.
  - b) That the industry shall stop forthwith discharging any effluent / emissions from its industrial premises or through any mode.



- c) That the industry will immediately stop its activities and will not restart the same unless all necessary water and air pollution control measures are taken and obtains valid consents of the Board.
- d) That the Punjab State Power Corporation Ltd. authorities shall be directed to disconnect the supply of electricity available to the industry.
- e) That DG sets installed by the industry shall be sealed.
- ii. Legal action/ launching the prosecution under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 shall be taken against the industry and its responsible persons.
- iii. The industry shall deposit Environmental Compensation amounting to Rs. 37,500/- for violating the environmental norms, within 7 days in the office of the Environmental Engineer, Regional Office, Rupnagar. The orders in this regard shall be issued separately.
- 11) That the proceedings of personal hearing held on 13.02.2024 before the undersigned, Chairman of the Board containing the decisions explained in para no. 10 above were conveyed to the unit vide letter no. 12030 dated 14.02.2024 for compliance.
- 12) It is pertinent to mention here that the Environmental Compensation for the period of violation from 19.01.2024 to 24.01.2024 was calculated in accordance with the methodology evolved by the Central Pollution Control Board in the matter of Original Application No. 593 of 2017 (WPC no. 375 of 2012] titled as Paryavaran Suraksha samiti and another v/s Union of India and others. The Environmental Compensation for the total period of violation of 6 days (19.01.2024 to 24.01.2024) was calculated to be Rs. 37,500/- for violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and for causing damage to the environment.
- 13) Therefore, M/s Grewal Stone Crusher, Village Khera Kalmot, Tehsil Nangal, District Rupnagar is hereby directed to deposit an amount of Rs. 37,500/- (Thirty Seven Thousand Five Hundred only) as environmental compensation with the office of the Punjab Pollution Control Board for the period of violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as explained in the preceding paragraphs, within 15-days from the date of receipt of this order, failing which necessary action will be initiated for recovery of the amount of environmental compensation by adopting coercive measures.



14) Take notice that no further intimation or reminder will be issued or served by the Board in this regard after lapse of stipulated period of 15-days. The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Rupnagar is directed to ensure compliance of directions.

ਮਿਤੀ: 21 ਮਾਰਚ 2021

**Dr. (Prof.) Adarsh Pal Vig**  
**Chairman**



No. 10

Dated. 3/1/2024

**Subject: - Imposition of Environmental Compensation for violation of the provisions of Environmental Laws upon M/s Kalgidhar Stone Crusher, Village Khera Kalmot, Nangal, Rupnagar.**

### Order

In order to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and maintaining or resorting the wholesomeness of water and to preserve the quality of air, the Parliament of India had enacted the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 and all these Laws are collectively and severally being referred to as the Environmental Laws. The Punjab Pollution Control Board being the statutory regulatory authority is implementing the provisions of the above-mentioned statutes in the State of Punjab.

2) The Hon'ble National Green Tribunal in suo moto exercise of its powers on the basis of the news item dated 28.09.2023 published in the Tribune titled "Hills 'vanish' as illegal mining rampant in Beet area" has registered Original Application No. 624 of 2023. News item discloses that on account of the illegal mining, Shivalik Hills, as high as 200 feet in the Beet area of Garhshankar sub-Division, are slowly vanishing. As per the news report, the mining mafia is carrying out illegal mining in the forests and mountains and that the stone crusher operators in the villages of Kalewal-Beet, Khuralgarh Sahib and Garhi mansowal along with Mahindpur, Kheda, Kalmot, Bhangla, Haripur, Plata and Splanwa Salsunga of Rupnagar District have ravaged the green cover due to illegal mining. News Report further states that illegal mining has reached to a record level of 200 ft. deep and at some places, entire hills have been erased by the mining mafia and inspite of the complaint, no action is being taken by the competent authorities.

3) The Punjab Pollution Control Board being the prescribed authority is monitoring the stone crushers of the State with regard to the compliance of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 including the code of practice laid down by the Government.



- 4) The Punjab Pollution Control Board has filed short reply before the Hon'ble National Green Tribunal in O.A No. 624 of 2023 disclosing that during the visit of the area the traces of fresh as well as old mining were found and XEN Mining Rupnagar has informed that the FIRs were registered against the violators including transporters, machine operators and they have confiscated the machinery. The Hon'ble National Green Tribunal in its order dated 16.10.2023 has observed that the report so submitted by the Member Secretary, PPCB is vague as it does not disclose the extent of illegal mining and also does not disclose the details of the FIRs which have been registered and the equipment which has been seized. The report is absolutely silent in respect of the stone crushers which are operating in the area either illegally or legally.
- 5) That it is observed by the Board many stone crushers are operating in the area, but the Department of Mining has registered FIR in which it is stated that illegal mining has taken place in the nearby area of about 4 stone crushers namely M/s Guru Kirpa Stone Crusher; M/s Kalgidhar Stone Crusher; M/s Ganga Stone Crusher of village Kheda Kalmot and M/s New Sutlej Stone Crusher (Unit-1) in the area of Nagran, Tehsil Nangal, District Roopnagar.
- 6) It is relevant to mention here that M/s Kalgidhar Stone Crusher, Village Khera Kalmot, Tehsil Nangal, District Rupnagar was granted consent to operate by the Punjab Pollution Control Board under the provisions of Water (Prevention and Control of Pollution) Act, 1974 vide no. CTOW/Fresh/RPN/2023/22029971 dated 30/05/2023 and under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Fresh/RPN/2023/22029653 dated 30/05/2023 both were valid upto 29/11/2023 for operation of Crushing of river bed material @ 4000 CFT/day under orange category with conditions mentioned therein.
- 7) After the receipt of notice in the case, the premises of M/s Kalgidhar Stone Crusher was visited by the officer of the Board on 23.10.2023 in the presence of Sh. Gurpreet Singh, Operator of the Stone Crusher. During the visit, it was observed that the stone crusher is not complying with the code of practice. Accordingly, the 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 was revoked vide no. 2818 dated 28.10.2023 and 'consent to operate' under the Air (Prevention & Control of Pollution) Act, 1981 was cancelled vide no. 2820 dated 28.10.2023. After this, notice to issue directions under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 was issued to the stone crusher vide letter no. 9529-30 dated 13.12.2023 with an opportunity of hearing before the Chairman of the Board on 18.12.2023. It was mentioned in the notice that the

Environmental Compensation shall be imposed upon the stone crusher and directions will be issued for its closure.

8) That Sh. Balvir Chand, Partner M/s Kalgidhar Stone Crusher attended the hearing before the Chairman of the Board on 18.12.2023. The representatives of the industry attended the hearing and informed that the industry has not carried out any illegal mining. He further informed that the industry is in process to comply with the code of practice.

9) The Environmental Engineer, Regional Office, Roopnagar of the Board stated that the stone crusher has submitted record of returns filed with the mining department as well as minor minerals procured / processed / electricity consumed for operation of the plant and machinery to the Regional Office. On the perusal of the record it was observed that the industry / stone crusher has processed the minor minerals much more than the consented capacity. The mining department has also issued R & S form to the stone crusher showing that the industry may also indulge in illegal mining. The industry has not submitted compliance of the code of practice / observations of the visiting officer raised during the visit of the stone crusher on 23.10.2023. It was further observed that stone crusher has operated beyond the consented capacity allowed by the Punjab Pollution Control Board. The officer stated that in view of the violations committed by the stone crusher, Environmental Compensation (EC) amounting to Rs. 18.50 lacs had been calculated in accordance with methodology evolved by the CPCB and adopted by the Punjab Pollution Control Board.

10) After hearing the representative of the stone crusher, the officer of the Board, it is observed that the stone crusher has operated the plant beyond the consented capacity by processing the minor minerals as raw material which may have been procured through illegal means or may be through illegal mining in the nearby area. The stone crusher was also not complying with the code of practice. The activities of the stone crusher as such contributed towards the degradation and damage to the natural environment of the area. Stern action, as such, is required to be taken against the stone crusher.

11) After hearing the parties and considering the news item published in the Tribune Newspaper dated 28.9.2023 and also the fact that FIR has been registered by the Police on the complaint of mining department, Environmental Compensation amounting to Rs. 18.50 Lakh is hereby imposed upon the stone crusher for the violation of the provisions of the Water



(Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the code of practice and illegal operation of the stone crusher beyond the consented capacity and without the valid consents of the Punjab Pollution Control Board under the above-mentioned Acts.

12) M/s Kalgidhar Stone Crusher, Village Khera Kalmot, Tehsil Nangal, Rupnagar through its Partner Sh. Balvir Chand is hereby directed to deposit the amount of Rs. 18.50 Lakh towards Environmental Compensation on account of the violations mentioned and described herein above, with the office of the Board within 15 days from the date of receipt of this order failing which the Board shall be constrained to recover the amount of by taking coercive action.

ਮਾਤਰ ਮੁਕਾਬਲੇ  
Prof. (Dr.) Adarsh Pal Vig  
Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD

No. 74

Dated. 23/02/2024

**Subject: Imposition of Environmental Compensation for violation of the provisions of Environmental Laws upon M/s Bhalla Cone Crusher, Village Bhalri, Tehsil Nangal, Anandpur Sahib, Nangal, Rupnagar.**

**Order**

In order to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and maintaining or resorting the wholesomeness of water and to preserve the quality of air, the Parliament of India had enacted the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 and all these Laws are collectively and severally being referred to as the Environmental Laws. The Punjab Pollution Control Board being the statutory regulatory authority is implementing the provisions of the above-mentioned statutes in the State of Punjab.

2) The Hon'ble National Green Tribunal in suo moto exercise of its powers on the basis of the news item dated 28.09.2023 published in the Tribune titled "Hills 'vanish' as illegal mining rampant in Beet area" has registered Original Application No. 624 of 2023. News item discloses that on account of the illegal mining, Shivalik Hills, as high as 200 feet in the Beet area of Garhshankar sub-Division, are slowly vanishing. As per the news report, the mining mafia is carrying out illegal mining in the forests and mountains and that the stone crusher operators in the villages of Kalewal-Beet, Khuralgarh Sahib and Garhi mansowal along with Mahindpur, Kheda, Kalmot, Bhangla, Haripur, Plata and Splanwa Salsunga of Rupnagar District have ravaged the green cover due to illegal mining. News Report further states that illegal mining has reached to a record level of 200 ft. deep and at some places, entire hills have been erased by the mining mafia and inspite of the complaint, no action is being taken by the competent authorities.

3) The Punjab Pollution Control Board has filed short reply before the Hon'ble National Green Tribunal in O.A No. 624 of 2023 disclosing that during the visit of the area the traces of fresh as well as old mining were found and XEN Mining Rupnagar has informed that the FIRs were registered against the violators including transporters, machine operators and they have confiscated the machinery. The Hon'ble National Green Tribunal in its order dated 16.10.2023 has observed that the report so submitted by the Member Secretary, does not disclose the extent of illegal mining and is absolutely silent in respect of the stone crushers which are operating in the area either illegally or legally.

-1-

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ - 147001

Vatavaran Bhawan, Nabha Road, Patiala - 147001

Phone : Chairman. : 0175-2215793, Member Secretary : 0175-2215802 (O), 2215636 (FAX)  
Website : www.ppcb.gov.in | E-Mail : chairmanppcb@yahoo.in | msppcb@gmail.com |



- 4) The Punjab Pollution Control Board being the prescribed authority is monitoring the stone crushers of the State with regard to the compliance of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 including the code of practice laid down by the Government. It is observed by the Board many stone crushers are operating in the area and the Department of Mining has registered FIR against the units for indulgence into illegal mining. The Board has taken action against 4 Stone Crushers and Environmental Compensation was imposed in view of the facts and circumstances of the cases.
- 5) It is relevant to mention here that the reply filed by the Mining Department -before the Hon'ble National Green Tribunal in OA no. 624/2023 reveals that - total 110 FIRs have been registered against illegal mining in Ropar District since 01.01.2023. The Hon'ble National Green Tribunal vide order dated 11.01.2024 has observed that - through the report of Mining Department discloses the action against 13 Stone crusher but - the report submitted by the PPCB mention action only against 4 no. stone crusher.
- 6) After due consideration of the matter, it was observed that M/s Bhalla Cone Crusher was granted consent to operate under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and under the Air (Prevention & Control of Pollution) Act, 1981 on 21/10/2022, valid upto 31/03/2023 for operation of Crushing, Screening & Washing of Aggregates @ 8200 CFT/day, under orange category with conditions mentioned therein.
- 7) The premises of M/s Bhalla Cone Crusher, Village Bhalri, Tehsil Nangal was visited by the officer of the Board on 08.11.2023 and it was observed that the Stone Crusher is not complying and was violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and code of practice for such units laid down by the Government. Therefore, show cause notice for violations of the provisions of the Water Act, 1974 vide no. 2965 dated 20.11.2023 and the Air Act, 1981 vide no. 2966 dated 20.11.2023 with an opportunity of personal hearing before the Environmental Engineer on 24.11.2023. However, the industry has failed to attend the said hearing. The Stone Crusher has not given any clarification whether the material procured by the Stone Crusher is from the approved Mining sites or illegal mining sites. As such, it may also apprehend that the stone crusher may involve in illegal mining in the District Rupnagar. Thereafter, the matter has been considered by the Competent Authority and notice u/s 33-A of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention and Control of Pollution) Act, 1981 was issued to the stone crusher vide letter no. 9427-28 dated 11.12.2023 alongwith an opportunity of personal



hearing before the Chief Environmental Engineer the Board on 18.12.2023. It was mentioned in the notice that the directions will be issued for its closure.

8) It is pertinent to mention here that - Senior Superintendent of Police Ropar has requested to cancel the registration of 13 Stone Crusher due to registration of various FIRs against them. The Mining Department after affording personal hearing to the concerned Stone Crushers has issued speaking orders to cancel the registration of all these units. The facts and circumstances of the matter had confirmed that - environmental damage has been caused by the 13 Stone Crusher in the area against whom various FIR, have been registered for illegal mining. M/s Puri Stone Crusher operating at Village Plata, Tehsil Anandpur Sahib, District Rupnagar is one of the Stone Crusher one of the list of 13 Stone Crusher.

9) The case was considered by the Competent Authority, of the PPCB and it was decided to issue notice u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 for proposing closure of the Stone Crusher with an opportunity of personal hearing, due to aforesaid violations. Therefore, notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 & u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 was issued to M/s Balla Cone Crusher with an opportunity of personal hearing before the Chairman of the Board on 13/02/2024 vide Board's letter no. 1075-76 dated 02.02.2024.

10) Sh. Naresh Kumar, Accountant of M/s Bhalla Cone Crusher attended the hearing before the Chairman of the Board on 13.02.2024 and stated that - the Stone Crusher is not involved in any kind of illegal mining on hills as it has sufficient stock in its premises. The representative submitted written reply which was taken on record. After hearing the officers of the Board and the representative of the unit and after considering the material facts of the case, certain decisions including the decision to impose Environmental Compensation upon M/s Bhalla Cone Crusher as mentioned below were taken, in the case.

- a) The following directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 shall be confirmed:
- i. That the industry shall take all necessary steps to close down its operations.
  - ii. That the industry shall stop forthwith discharging any effluent / emissions from its industrial premises or through any mode.
  - iii. That the industry will immediately stop its activities and will not restart the same unless all necessary water and air pollution control measures are taken and obtains valid consents of the Board.



- iv. That the Punjab State Power Corporation Ltd. authorities shall be directed to disconnect the supply of electricity available to the industry.
- v. That DG sets installed by the industry shall be sealed.
- b) Legal action / launching the prosecution under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 shall be taken against the industry and its responsible persons.
- c) The industry shall deposit Environmental Compensation amounting to Rs. 18,56,250/- for violating the environmental norms, within 7 days in the office of the Environmental Engineer, Regional Office, Rupnagar. The orders in this regard shall be issued separately
- 11) That the proceedings of personal hearing held on 13.02.2024 before the Chairman of the Board containing the decisions explained in para no. 10 above were conveyed to the unit vide letter no. 12011 dated 14.02.2024 for compliance.
- 12) It is pertinent to mention here that the Environmental Compensation for the period of violation from 01.04.2023 to 22.01.2024 was calculated in accordance with the methodology evolved by the Central Pollution Control Board in the matter of Original Application No. 593 of 2017 (WPC no. 375 of 2012) titled as Paryavaran Suraksha samiti and another v/s Union of India and others. The Environmental Compensation for the total period of violation of 297 days (01.04.2023 to 22.01.2024) was calculated to be Rs. 18,56,250/- for violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and for causing damage to the environment.
- 13) Therefore, M/s Bhalla Cone Crusher is hereby directed to deposit an amount of Rs. 18,56,250/- (Eighteen Lakhs Fifty Six Thousand Two Hundred Fifty only) as environmental compensation with the office of the Punjab Pollution Control Board for the period of violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as explained in the preceding paragraphs, within 15-days from the date of receipt of this order, failing which necessary action will be initiated for recovery of the amount of environmental compensation by adopting coercive measures.
- 14) Take notice that no further intimation or reminder will be issued or served by the Board in this regard after lapse of stipulated period of 15-days. The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Rupnagar is directed to ensure compliance of directions.

Dr. (Prof.) Adarsh Pal Vig  
Chairman



No. 80

Dated. 23/02/2024

**Subject: Imposition of Environmental Compensation for violation of the provisions of Environmental Laws upon M/s Bharat Stone Crusher, Village Plata, Tehsil Anandpur Sahib, District Rupnagar.**

**Order**

In order to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and maintaining or resorting the wholesomeness of water and to preserve the quality of air, the Parliament of India had enacted the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 and all these Laws are collectively and severally being referred to as the Environmental Laws. The Punjab Pollution Control Board being the statutory regulatory authority is implementing the provisions of the above-mentioned statutes in the State of Punjab.

2) The Hon'ble National Green Tribunal in suo moto exercise of its powers on the basis of the news item dated 28.09.2023 published in the Tribune titled "Hills 'vanish' as illegal mining rampant in Beet area" has registered Original Application No. 624 of 2023. News item discloses that on account of the illegal mining, Shivalik Hills, as high as 200 feet in the Beet area of Garhshankar sub-Division, are slowly vanishing. As per the news report, the mining mafia is carrying out illegal mining in the forests and mountains and that the stone crusher operators in the villages of Kalewal-Beet, Khuralgarh Sahib and Garhi Mansowal along with Mahindpur, Kheda, Kalmot, Bhangla, Haripur, Plata and Splanwa Salsunga of Rupnagar District have ravaged the green cover due to illegal mining. News Report further states that illegal mining has reached to a record level of 200 ft. deep and at some places, entire hills have been erased by the mining mafia and in spite of the complaint, no action is being taken by the competent authorities.

3) The Punjab Pollution Control Board has filed short reply before the Hon'ble National Green Tribunal in O.A No. 624 of 2023 disclosing that during the visit of the area the traces of fresh as well as old mining were found and XEN Mining Rupnagar has informed that the FIRs were registered against the violators including transporters, machine operators and they have confiscated the machinery. The Hon'ble National Green Tribunal in its order dated 16.10.2023 has observed that the report so submitted by the Member Secretary, does not disclose the extent of illegal mining and is absolutely silent in respect of the stone crushers which are operating in the area either illegally or legally.

-1-

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ - 147001  
Vatavaran Bhawan, Nabha Road, Patiala - 147001

Phone : Chairman. : 0175-2215793, Member Secretary : 0175-2215802 (O), 2215636 (FAX)  
Website : www.ppcb.gov.in | E-Mail : chairmanppcb@yahoo.in | msppcb@gmail.com |



- 4) The Punjab Pollution Control Board being the prescribed authority is monitoring the stone crushers of the State with regard to the compliance of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 including the code of practice laid down by the Government. It is observed by the Board many stone crushers are operating in the area and the Department of Mining has registered FIR against the units for indulgence into illegal mining. The Board has taken action against 4 Stone Crushers and Environmental Compensation was imposed in view of the facts and circumstances of the cases.
- 5) It is relevant to mention here that the reply filed by the Mining Department -before the Hon'ble National Green Tribunal in OA no. 624/2023 reveals that - total 110 FIRs have been registered against illegal mining in Ropar District since 01.01.2023. The Hon'ble National Green Tribunal vide order dated 11.01.2024 has observed that - through the report of Mining Department discloses the action against 13 Stone crusher but - the report submitted by the PPCB mention action only against 4 no. stone crusher.
- 6) After due consideration of the matter, it is observed that M/s Bharat Stone Crusher, Village Plata, Tehsil Anandpur Sahib, District Rupnagar., was granted consent to operate under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 on 24.01.2023 valid upto 30/09/2023 for crushing, screening and washing of river bed material @ 3000 CFT/day, subject to the conditions mentioned therein. The Stone Crusher has got its 'consent to operate' auto-renewed under the Water (Prevention & Control of Pollution) Act, 1974 and under the Air (Prevention & Control of Pollution) Act, 1981 on 23.10.2023 with validity upto 23.10.2028, subject to the conditions mentioned therein.
- 7) The premises of M/s Bharat Stone Crusher, Village Plata, Tehsil Anandpur Sahib, District Rupnagar was visited by the officer of the Board on 24.01.2024 and it was observed that the Stone Crusher is not complying and was violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and code of practice for such units laid down by the Government. It is further observed that the Stone Crusher has got its 'consent to operate' auto-renewed under the above statutes by filing the wrong/ false information / documents. Hence, the consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 of the industry was revoked vide letter no. 135 dated 25/01/2024 & consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 of the industry was cancelled vide letter no. 133 dated 25/01/2024, due to above said violations.

8) It is pertinent to mention here that - Senior Superintendent of Police Ropar has requested to cancel the registration of 13 Stone Crusher due to registration of various FIRs against them. The Mining Department after affording personal hearing to the concerned Stone Crushers has issued speaking orders to cancel the registration of all these units. The facts and circumstances of the matter had confirmed that - environmental damage has been caused by the 13 Stone Crusher in the area against whom various FIR, have been registered for illegal mining.

9) The case was considered by the Competent Authority, of the PPCB and it was decided to issue notice u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 for proposing closure of the Stone Crusher with an opportunity of personal hearing, due to aforesaid violations. Therefore, notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 & u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 was issued to M/s Bharat Stone Crusher with an opportunity of personal hearing before the undersigned, Chairman of the Board on 13/02/2024 vide Board's letter no. 10587 dated 02/02/2024.

10) Sh. Sanjeev Kumar, Partner of M/s Bharat Stone Crusher attended the hearing before the undersigned, Chairman of the Board on 13.02.2024 and stated that - the Stone Crusher is not involved in any kind of illegal mining. The representative submitted written reply which was taken on record. After hearing the officers of the Board and the representative of the unit and after considering the material facts of the case, certain decisions including the decision to impose Environmental Compensation upon M/s Bharat Stone Crusher as mentioned below were taken, in the case.

i. The following directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 shall be confirmed:

- a) That the industry shall take all necessary steps to close down its operations.
- b) That the industry shall stop forthwith discharging any effluent / emissions from its industrial premises or through any mode.
- c) That the industry will immediately stop its activities and will not restart the same unless all necessary water and air pollution control measures are taken and obtains valid consents of the Board.
- d) That the Punjab State Power Corporation Ltd. authorities shall be directed to disconnect the supply of electricity available to the industry.
- e) That DG sets installed by the industry shall be sealed.

- ii. Legal action/ launching the prosecution under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 shall be taken against the industry and its responsible persons.
- iii. The industry shall deposit Environmental Compensation amounting to Rs. 5,93,750/- for violating the environmental norms, within 7 days in the office of the Environmental Engineer, Regional Office, Rupnagar. The orders in this regard shall be issued separately.

11) That the proceedings of personal hearing held on 13.02.2024 before the undersigned, Chairman of the Board containing the decisions explained in para no. 10 above were conveyed to the unit vide letter no. 12038 dated 14.02.2024 for compliance.

12) It is pertinent to mention here that the Environmental Compensation for the period of violation from 23.10.2023 to 25.01.2024 was calculated in accordance with the methodology evolved by the Central Pollution Control Board in the matter of Original Application No. 593 of 2017 (WPC no. 375 of 2012) titled as Paryavaran Suraksha Samiti and another v/s Union of India and others. The Environmental Compensation for the total period of violation of 95 days (23.10.2023 to 25.01.2024) was calculated to be Rs. 5,93,750/- for violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and for causing damage to the environment.

13) Therefore, M/s Bharat Stone Crusher is hereby directed to deposit an amount of Rs. 5,93,750/- (Five Lakhs Ninety-Three Thousand Seven Hundred Fifty Rupee only) as environmental compensation with the office of the Punjab Pollution Control Board for the period of violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as explained in the preceding paragraphs, within 15-days from the date of receipt of this order, failing which necessary action will be initiated for recovery of the amount of environmental compensation by adopting coercive measures.

14) Take notice that no further intimation or reminder will be issued or served by the Board in this regard after lapse of stipulated period of 15-days. The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Rupnagar is directed to ensure compliance of directions.

Dr. (Prof.) Adarsh Pal Vig  
Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD

No. 75.....

Dated. 23/09/2024

**Subject: Imposition of Environmental Compensation for violation of the provisions of Environmental Laws upon M/s Sai Stone Crusher, Village Swara, Tehsil Anandpur Sahib, District Rupnagar.**

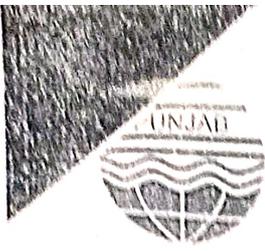
**Order**

In order to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and maintaining or resorting the wholesomeness of water and to preserve the quality of air, the Parliament of India had enacted the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 and all these Laws are collectively and severally being referred to as the Environmental Laws. The Punjab Pollution Control Board being the statutory regulatory authority is implementing the provisions of the above-mentioned statutes in the State of Punjab.

2) The Hon'ble National Green Tribunal in suo moto exercise of its powers on the basis of the news item dated 28.09.2023 published in the Tribune titled "Hills 'vanish' as illegal mining rampant in Beet area" has registered Original Application No. 624 of 2023. News item discloses that on account of the illegal mining, Shivalik Hills, as high as 200 feet in the Beet area of Garhshankar sub-Division, are slowly vanishing. As per the news report, the mining mafia is carrying out illegal mining in the forests and mountains and that the stone crusher operators in the villages of Kalewal-Beet, Khuralgarh Sahib and Garhi mansowal along with Mahindpur, Kheda, Kalmot, Bhangla, Haripur, Plata and Splanwa Salsunga of Rupnagar District have ravaged the green cover due to illegal mining. News Report further states that illegal mining has reached to a record level of 200 ft. deep and at some places, entire hills have been erased by the mining mafia and in spite of the complaint, no action is being taken by the competent authorities.

3) The Punjab Pollution Control Board has filed short reply before the Hon'ble National Green Tribunal in O.A No. 624 of 2023 disclosing that during the visit of the area the traces of fresh as well as old mining were found and XEN Mining Rupnagar has informed that the FIRs were registered against the violators including transporters, machine operators and they have confiscated the machinery. The Hon'ble National Green Tribunal in its order dated 16.10.2023 has observed that the report so submitted by the Member Secretary, does not disclose the extent of illegal mining and is absolutely silent in respect of the stone crushers which are operating in the area either illegally or legally.

-1-



10/17

- 4) The Punjab Pollution Control Board being the prescribed authority is monitoring the stone crushers of the State with regard to the compliance of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 including the code of practice laid down by the Government. It is observed by the Board many stone crushers are operating in the area and the Department of Mining has registered FIR against the units for indulgence into illegal mining. The Board has taken action against 4 Stone Crushers and Environmental Compensation was imposed in view of the facts and circumstances of the cases.
- 5) It is relevant to mention here that the reply filed by the Mining Department -before the Hon'ble National Green Tribunal in OA no. 624/2023 reveals that - total 110 FIRs have been registered against illegal mining in Ropar District since 01.01.2023. The Hon'ble National Green Tribunal vide order dated 11.01.2024 has observed that - through the report of Mining Department discloses the action against 13 Stone crusher but - the report submitted by the PPCB mention action only against 4 no. stone crusher.
- 6) After due consideration of the matter, it is observed that M/s Sai Stone Crusher, Village Swara, Tehsil Anandpur Sahib, District Rupnagar, was granted 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 & the Air (Prevention & Control of Pollution) Act, 1981 on 25/10/2021 valid upto 30/09/2023 for Crushing, Screening, washing of river bed material @ 9,000 CFT/day, subject to the conditions mentioned therein. The premises of M/s Sai Stone Crusher was visited by the officer of the Board on 10.08.2023 and it was observed that the Stone Crusher is not complying and was violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and code of practice for such units laid down by the Government. Thereafter, the show cause notice for revocation / cancellation under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 & the Air (Prevention & Control of Pollution) Act, 1981 was issued vide Board's letter no. 2246-47 dated 28/08/2023 alongwith the opportunity of personal hearing before the Environmental Engineer, Regional Office, Rupnagar on 08/09/2023. The proceedings of the personal hearing were conveyed to the industry vide Board's letter no. 2844 dated 31/10/2023. The Stone Crusher has got its 'consent to operate' auto-renewed under the Water (Prevention & Control of Pollution) Act, 1974 and under the Air (Prevention & Control of Pollution) Act, 1981 on 04.11.2023 valid upto 04.11.2028., subject to the conditions mentioned therein.
- 7) The premises of M/s Sai Stone Crusher was visited by the officer of the Board on 20.12.2023 and it was observed that the Stone Crusher is not complying and was violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of

Pollution) Act, 1981 and code of practice for such units laid down by the Government. It is further observed that the Stone Crusher has got its 'consent to operate' auto-renewed under the above statutes by filing the wrong/ false information / documents. Hence, the consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 of the industry was revoked vide letter no. 88 dated 18/01/2024 & consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 of the industry was cancelled vide letter no. 90 dated 18/01/2024.

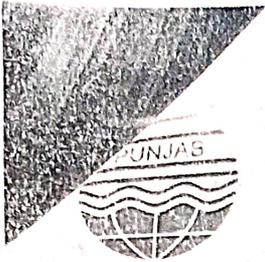
8) It is pertinent to mention here that – Senior Superintendent of Police Ropar has requested to cancel the registration of 13 Stone Crusher due to registration of various FIRs against them. The Mining Department after affording personal hearing to the concerned Stone Crushers has issued speaking orders to cancel the registration of all these units. The facts and circumstances of the matter had confirmed that – environmental damage has been caused by the 13 Stone Crusher in the area against whom various FIR, have been registered for illegal mining.

9) The case was considered by the Competent Authority, of the PPCB and it was decided to issue notice u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 for proposing closure of the Stone Crusher with an opportunity of personal hearing, due to aforesaid violations. Therefore, notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 & u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 was issued to M/s Sai Stone Crusher with an opportunity of personal hearing before the undersigned, Chairman of the Board on 13/02/2024 vide Board's letter no. 10595 dated 02/02/2024. However, the industry has failed to attend the hearing on the said date and time.

10) No one attended the hearing of M/s Sai Stone Crusher. After hearing the officers of the Board and after considering the material facts of the case, certain decisions including the decision to impose Environmental Compensation upon M/s Sai Stone Crusher as mentioned below were taken, in the case.

i. The following directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 shall be confirmed:

- a) That the industry shall take all necessary steps to close down its operations.
- b) That the industry shall stop forthwith discharging any effluent / emissions from its industrial premises or through any mode.



- c) That the industry will immediately stop its activities and will not restart the same unless all necessary water and air pollution control measures are taken and obtains valid consents of the Board.
- d) That the Punjab State Power Corporation Ltd. authorities shall be directed to disconnect the supply of electricity available to the industry.
- c) That DG sets installed by the industry shall be sealed.
- ii. Legal action/ launching the prosecution under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 shall be taken against the industry and its responsible persons.
- iii. The industry shall deposit Environmental Compensation amounting to Rs. 11,75,000/- for violating the environmental norms, within 7 days in the office of the Environmental Engineer, Regional Office, Rupnagar. The orders in this regard shall be issued separately.
- 11) That the proceedings of personal hearing held on 13.02.2024 before the undersigned, Chairman of the Board containing the decisions explained in para no. 10 above were conveyed to the unit vide letter no. 12028 dated 14.02.2024 for compliance.
- 12) It is pertinent to mention here that the Environmental Compensation for the period of violation from 10.08.2023 to 13.02.2024 was calculated in accordance with the methodology evolved by the Central Pollution Control Board in the matter of Original Application 188 days (10.08.2023 to 13.02.2024) was calculated to be Rs. 11,75,000/- for violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and for causing damage to the environment.
- 13) Therefore, M/s Sai Stone Crusher is hereby directed to deposit an amount of Rs. 11,75,000/- (Eleven Lakhs Seventy Five Thousand Only) as environmental compensation with the office of the Punjab Pollution Control Board for the period of violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as explained in the preceding paragraphs, within 15-days from the date of receipt of this order, failing which necessary action will be initiated for recovery of the amount of environmental compensation by adopting coercive measures.
- 14) Take notice that no further intimation or reminder will be issued or served by the Board in this regard after lapse of stipulated period of 15-days. The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Rupnagar is directed to ensure compliance of directions.

Dr. (Prof.) Adarsh Pal Vig  
Chairman



No. 72

Dated. 23/02/2024

**Subject: Imposition of Environmental Compensation for violation of the provisions of Environmental Laws upon M/s A.S Brar Stone Crusher, Village Agampur, Tehsil Anandpur Sahib, District Rupnagar.**

**Order**

In order to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and maintaining or resorting the wholesomeness of water and to preserve the quality of air, the Parliament of India had enacted the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 and all these Laws are collectively and severally being referred to as the Environmental Laws. The Punjab Pollution Control Board being the statutory regulatory authority is implementing the provisions of the above-mentioned statutes in the State of Punjab.

2) The Hon'ble National Green Tribunal in suo moto exercise of its powers on the basis of the news item dated 28.09.2023 published in the Tribune titled "Hills 'vanish' as illegal mining rampant in Beet area" has registered Original Application No. 624 of 2023. News item discloses that on account of the illegal mining, Shivalik Hills, as high as 200 feet in the Beet area of Garhshankar sub-Division, are slowly vanishing. As per the news report, the mining mafia is carrying out illegal mining in the forests and mountains and that the stone crusher operators in the villages of Kalewal-Beet, Khuralgarh Sahib and Garhi mansowal along with Mahindpur, Kheda, Kalmot, Bhangla, Haripur, Plata and Splanwa Salsunga of Rupnagar District have ravaged the green cover due to illegal mining. News Report further states that illegal mining has reached to a record level of 200 ft. deep and at some places, entire hills have been erased by the mining mafia and inspite of the complaint, no action is being taken by the competent authorities.

3) The Punjab Pollution Control Board has filed short reply before the Hon'ble National Green Tribunal in O.A No. 624 of 2023 disclosing that during the visit of the area the traces of fresh as well as old mining were found and XEN Mining Rupnagar has informed that the FIRs were registered against the violators including transporters, machine operators and they have confiscated the machinery. The Hon'ble National Green Tribunal in its order dated 16.10.2023 has observed that the report so submitted by the Member Secretary, does not disclose the extent of illegal mining and is absolutely silent in respect of the stone crushers which are operating in the area either illegally or legally.

-1-

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ - 147001

Vatavaran Bhawan, Nabha Road, Patiala - 147001

Phone : Chairman. : 0175-2215793, Member Secretary : 0175-2215802 (O), 2215636 (FAX)

Website : www.ppcb.gov.in | E-Mail : chairmanppcb@yahoo.in | msppcb@gmail.com |

- 4) The Punjab Pollution Control Board being the prescribed authority is monitoring the stone crushers of the State with regard to the compliance of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 including the code of practice laid down by the Government. It is observed by the Board many stone crushers are operating in the area and the Department of Mining has registered FIR against the units for indulgence into illegal mining. The Board has taken action against 4 Stone Crushers and Environmental Compensation was imposed in view of the facts and circumstances of the cases.
- 5) It is relevant to mention here that the reply filed by the Mining Department -before the Hon'ble National Green Tribunal in OA no. 624/2023 reveals that - total 110 FIRs have been registered against illegal mining in Ropar District since 01.01.2023. The Hon'ble National Green Tribunal vide order dated 11.01.2024 has observed that - through the report of Mining Department discloses the action against 13 Stone crusher but - the report submitted by the PPCB mention action only against 4 no. stone crusher.
- 6) After due consideration of the matter, it is observed that M/s A.S Brar Stone Crusher, Village Agampur, Tehsil Anandpur Sahib, District Rupnagar was granted consent to operate under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and under the Air (Prevention & Control of Pollution) Act, 1981 on 06/01/2021, both valid upto 30/09/2023 for operation of Crushing, Screening and Washing of Aggregates @ 6000 CFT/Day, subject to the conditions mentioned therein. The consents to operate granted to the industry were revoked / cancelled vide Board's letter no. 3971 dated 28.10.2022, due to the certain violations.
- 7) The premises of M/s A.S Brar Stone Crusher was visited by the officer of the Board on 30.08.2023 and it was observed that the Stone Crusher is not complying and was violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and code of practice for such units laid down by the Government.
- 8) The case was considered by the Competent Authority, of the PPCB and it was decided to issue notice u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 for proposing closure of the Stone Crusher with an opportunity of personal hearing, due to aforesaid violations. Therefore, notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 & u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 was issued to M/s A.S Brar Stone Crusher, with an opportunity of personal hearing before the Chief Environmental



Engineer the Board on 18.12.2023 vide Board's letter no. 9479-80 dated 12/12/2023. The proceedings were conveyed to the industry vide Board's letter no. 9999 dated 08/01/2024.

9) It is pertinent to mention here that - Senior Superintendent of Police Ropar has requested to cancel the registration of 13 Stone Crusher due to registration of various FIRs against them. The Mining Department after affording personal hearing to the concerned Stone Crushers has issued speaking orders to cancel the registration of all these units. The facts and circumstances of the matter had confirmed that - environmental damage has been caused by the 13 Stone Crusher in the area against whom various FIR, have been registered for illegal mining. M/s Adesh Stone Crusher, Village Algran, Tehsil Nangal, District Rupnagar is one of the Stone Crusher one- of the lists of Stone Crusher.

10) The case was considered by the Competent Authority, of the PPCB and it was decided to issue notice u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 for proposing closure of the Stone Crusher with an opportunity of personal hearing, due to aforesaid violations. Therefore, notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 & u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 was issued to M/s A.S Brar Stone Crusher with an opportunity of personal hearing before the undersigned, Chairman of the Board on 13/02/2024 vide Board's letter no. 10579 dated 02/02/2024.

11) Sh. Gurjeet Singh, Partner of M/s A.S Brar Stone Crusher attended the hearing before the undersigned, Chairman of the Board on 13.02.2024 and stated that - the Stone Crusher is not involved in any kind of illegal mining. The representative submitted written reply which was taken on record. After hearing the officers of the Board and the representative of the unit and after considering the material facts of the case, certain decisions including the decision to impose Environmental Compensation upon M/s A.S Brar Stone Crusher as mentioned below were taken. in the case.

- i. The following directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 shall be confirmed:
  - a) That the industry shall take all necessary steps to close down its operations.
  - b) That the industry shall stop forthwith discharging any effluent / emissions from its industrial premises or through any mode.
  - c) That the industry will immediately stop its activities and will not restart the same unless all necessary water and air pollution control measures are taken and obtains valid consents of the Board.

- d) That the Punjab State Power Corporation Ltd. authorities shall be directed to disconnect the supply of electricity available to the industry.
- e) That DG sets installed by the industry shall be sealed.
- ii. Legal action/ launching the prosecution under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 shall be taken against the industry and its responsible persons.
- iii. The industry shall deposit Environmental Compensation amounting to Rs. 32,43,750/- for violating the environmental norms, within 7 days in the office of the Environmental Engineer, Regional Office, Rupnagar. The orders in this regard shall be issued separately.
- 12) That the proceedings of personal hearing held on 13.02.2024 before the undersigned, Chairman of the Board containing the decisions explained in para no. 11 above were conveyed to the unit vide letter no. 12004 dated 14.02.2024 for compliance.
- 13) It is pertinent to mention here that the Environmental Compensation for the period of violation from 22.08.2022 to 22.01.2024 was calculated in accordance with the methodology evolved by the Central Pollution Control Board in the matter of Original Application No. 593 of 2017 (WPC no. 375 of 2012) titled as Paryavaran Suraksha samiti and another v/s Union of India and others. The Environmental Compensation for the total period of violation of 519 days (22.08.2022 to 22.01.2024) was calculated to be Rs. 32,43,750/- for violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and for causing damage to the environment.
- 14) Therefore, M/s A.S Brar Stone Crusher is hereby directed to deposit an amount of Rs. 32,43,750/- (Thirty Two Lakhs Forty Three Thousand Seven Hundred Fifty Rupee Only) as environmental compensation with the office of the Punjab Pollution Control Board for the period of violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as explained in the preceding paragraphs, within 15-days from the date of receipt of this order, failing which necessary action will be initiated for recovery of the amount of environmental compensation by adopting coercive measures.
- 15) Take notice that no further intimation or reminder will be issued or served by the Board in this regard after lapse of stipulated period of 15-days. The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Rupnagar is directed to ensure compliance of directions.

Dr. (Prof.) Adarsh Pal Vig  
Chairman



No. 79

Dated. 23/08/2024

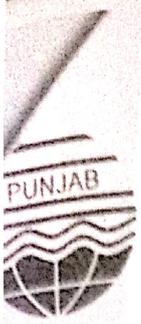
**Subject: Imposition of Environmental Compensation for violation of the provisions of Environmental Laws upon M/s Puri Stone Crusher, Village Plata, Tehsil Anandpur Sahib, District Rupnagar.**

Order

In order to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and maintaining or resorting the wholesomeness of water and to preserve the quality of air, the Parliament of India had enacted the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 and all these Laws are collectively and severally being referred to as the Environmental Laws. The Punjab Pollution Control Board being the statutory regulatory authority is implementing the provisions of the above-mentioned statutes in the State of Punjab.

2) The Hon'ble National Green Tribunal in suo moto exercise of its powers on the basis of the news item dated 28.09.2023 published in the Tribune titled "Hills 'vanish' as illegal mining rampant in Beet area" has registered Original Application No. 624 of 2023. News item discloses that on account of the illegal mining, Shivalik Hills, as high as 200 feet in the Beet area of Garhshankar sub-Division, are slowly vanishing. As per the news report, the mining mafia is carrying out illegal mining in the forests and mountains and that the stone crusher operators in the villages of Kalewal-Beet, Khuralgarh Sahib and Garhi mansowal along with Mahindpur, Kheda, Kalmot, Bhangla, Haripur, Plata and Splanwa Salsunga of Rupnagar District have ravaged the green cover due to illegal mining. News Report further states that illegal mining has reached to a record level of 200 ft. deep and at some places, entire hills have been erased by the mining mafia and inspite of the complaint, no action is being taken by the competent authorities.

3) The Punjab Pollution Control Board has filed short reply before the Hon'ble National Green Tribunal in O.A No. 624 of 2023 disclosing that during the visit of the area the traces of fresh as well as old mining were found and XEN Mining Rupnagar has informed that the FIRs were registered against the violators including transporters, machine operators and they have confiscated the machinery. The Hon'ble National Green Tribunal in its order



dated 16.10.2023 has observed that the report so submitted by the Member Secretary, does not disclose the extent of illegal mining and is absolutely silent in respect of the stone crushers which are operating in the area either illegally or legally.

4) The Punjab Pollution Control Board being the prescribed authority is monitoring the stone crushers of the State with regard to the compliance of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 including the code of practice laid down by the Government. It is observed by the Board many stone crushers are operating in the area and the Department of Mining has registered FIR against the units for indulgence into illegal mining. The Board has taken action against 4 Stone Crushers and Environmental Compensation was imposed in view of the facts and circumstances of the cases.

5) It is relevant to mention here that the reply filed by the Mining Department - before the Hon'ble National Green Tribunal in OA no. 624/2023 reveals that - total 110 FIRs have been registered against illegal mining in Ropar District since 01.01.2023. The Hon'ble National Green Tribunal vide order dated 11.01.2024 has observed that - through the report of Mining Department discloses the action against 13 Stone crusher but - the report submitted by the PPCB mention action only against 4 no. stone crusher.

6) After due consideration of the matter, it is observed that M/s Puri Stone Crusher, operating in Village Plata, Tehsil Anandpur Sahib, District Rupnagar., was granted varied 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 and under the Air (Prevention & Control of Pollution) Act, 1981 on 01.02.2021 valid upto 30.09.2023 for screening and washing of river bed material @ 4000 CFT/day, subject to the conditions mentioned therein. The 'consents to operate, however, were revoked / cancelled by the Board vide letter no. 954 dated 26.04.2022, as the sone crusher had failed to submit the mining certificate in compliance to the decision of personal hearing dated 31.08.2021. The Stone Crusher has got its 'consent to operate' auto-renewed under the Water (Prevention & Control of Pollution) Act, 1974 and under the Air (Prevention & Control of Pollution) Act, 1981 on 09.11.2023 with validity upto 09.11.2028, subject to the conditions mentioned therein.

7) The premises of M/s Puri Stone Crusher, Village Plata, Tehsil Anandpur Sahib was visited by the officer of the Board on 19.01.2024 and it was observed that the Stone



Crusher is not complying and was violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and code of practice for such units laid down by the Government. It is further observed that the Stone Crusher has got its 'consent to operate' auto-renewed under the above statutes by filing the wrong/ false information / documents. Hence, the consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 of the industry was revoked vide letter no. 124 dated 24/01/2024 & consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 of the industry was cancelled vide letter no. 126 dated 24/01/2024.

8) It is pertinent to mention here that – Senior Superintendent of Police Ropar has requested to cancel the registration of 13 Stone Crusher due to registration of various FIRs against them. The Mining Department after affording personal hearing to the concerned Stone Crushers has issued speaking orders to cancel the registration of all these units. The facts and circumstances of the matter had confirmed that – environmental damage has been caused by the 13 Stone Crusher in the area against whom various FIR, have been registered for illegal mining. M/s Puri Stone Crusher operating at Village Plata, Tehsil Anandpur Sahib, District Rupnagar is one of the Stone Crusher one of the list of 13 Stone Crusher.

9) The case was considered by the Competent Authority, of the PPCB and it was decided to issue notice u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 for proposing closure of the Stone Crusher with an opportunity of personal hearing, due to aforesaid violations. Therefore, notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 & u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 was issued to M/s Puri Stone Crusher with an opportunity of personal hearing before the Chairman of the Board on 13/02/2024 vide Board's letter no. 10586 dated 02/02/2024.

10) Sh. Naresh Kumar, Accountant of M/s Puri Stone Crusher attended the hearing before the Chairman of the Board on 13.02.2024 and stated that – the Stone Crusher is not involved in any kind of illegal mining. The representative submitted written reply which was taken on record. After hearing the officers of the Board and the representative of the unit and after considering the material facts of the case, certain decisions including the decision to impose Environmental Compensation upon M/s Puri Stone Crusher as mentioned below were taken, in the case.

- i. The following directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 shall be confirmed:
- a) That the industry shall take all necessary steps to close down its operations.
  - b) That the industry shall stop forthwith discharging any effluent / emissions from its industrial premises or through any mode.
  - c) That the industry will immediately stop its activities and will not restart the same unless all necessary water and air pollution control measures are taken and obtains valid consents of the Board.
  - d) That the Punjab State Power Corporation Ltd. authorities shall be directed to disconnect the supply of electricity available to the industry.
  - e) That DG sets installed by the industry shall be sealed.
- ii. Legal action/ launching the prosecution under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 shall be taken against the industry and its responsible persons.
- iii. The industry shall deposit Environmental Compensation amounting to Rs. 54,75,000/- for violating the environmental norms, within 7 days in the office of the Environmental Engineer, Regional Office, Rupnagar. The orders in this regard shall be issued separately.
- 11) That the proceedings of personal hearing held on 13.02.2024 before the undersigned Chairman of the Board containing the decisions explained in para no. 10 above were conveyed to the unit vide letter no. 12036 dated 14.02.2024 for compliance.
- 12) It is pertinent to mention here that the Environmental Compensation for the period of violation from 31.08.2021 to 24.01.2024 was calculated in accordance with the methodology evolved by the Central Pollution Control Board in the matter of Original Application No. 593 of 2017 (WPC no. 375 of 2012] titled as Paryavaran Suraksha samiti and another v/s Union of India and others. The Environmental Compensation for the total period of violation of 876 days (31.08.2021 to 24.01.2024) was calculated to be Rs. 54,75,000/- for violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and for causing damage to the environment.



13) Therefore, M/s Puri Stone Crusher is hereby directed to deposit an amount of Rs. 54,75,000/- (Fifty-Four Lakhs Seventy-Five Thousand only) as environmental compensation with the office of the Punjab Pollution Control Board for the period of violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as explained in the preceding paragraphs, within 15-days from the date of receipt of this order, failing which necessary action will be initiated for recovery of the amount of environmental compensation by adopting coercive measures.

14) Take notice that no further intimation or reminder will be issued or served by the Board in this regard after lapse of stipulated period of 15-days. The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Rupnagar is directed to ensure compliance of directions.

11/20/15 2:57 PM  
Dr. (Prof.) Adarsh Pal Vig  
Chairman



No. 08

Dated. 31/1/2024

**Subject: Imposition of Environmental Compensation for violation of the provisions of Environmental Laws upon M/s New Satluj Stone Crusher (Unit-1), Village Nangran, Tehsil Nangal, Rupnagar.**

### Order

In order to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and maintaining or resorting the wholesomeness of water and to preserve the quality of air, the Parliament of India had enacted the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 and all these Laws are collectively and severally being referred to as the Environmental Laws. The Punjab Pollution Control Board being the statutory regulatory authority is implementing the provisions of the above-mentioned statutes in the State of Punjab.

2) The Hon'ble National Green Tribunal in suo moto exercise of its powers on the basis of the news item dated 28.09.2023 published in the Tribune titled "Hills 'vanish' as illegal mining rampant in Beet area" has registered Original Application No. 624 of 2023. News item discloses that on account of the illegal mining, Shivalik Hills, as high as 200 feet in the Beet area of Garhshankar sub-Division, are slowly vanishing. As per the news report, the mining mafia is carrying out illegal mining in the forests and mountains and that the stone crusher operators in the villages of Kalewal-Beet, Khuralgarh Sahib and Garhi mansowal along with Mahindpur, Kheda, Kalmot, Bhangla, Haripur, Plata and Splanwa Salsunga of Rupnagar District have ravaged the green cover due to illegal mining. News Report further states that illegal mining has reached to a record level of 200 ft. deep and at some places, entire hills have been erased by the mining mafia and inspite of the complaint, no action is being taken by the competent authorities.

3) The Punjab Pollution Control Board being the prescribed authority is monitoring the stone crushers of the State with regard to the compliance of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 including the code of practice laid down by the Government.

Page 1 of 4

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ - 147001

Vatavaran Bhawan, Nabha Road, Patiala - 147001

Phone : Chairman. : 0175-2215793, Member Secretary : 0175-2215802 (O), 2215636 (FAX)  
Website : www.ppcb.gov.in | E-Mail : chairmanppcb@yahoo.in | msppcb@gmail.com |

- 4) The Punjab Pollution Control Board has filed short reply before the Hon'ble National Green Tribunal in O.A No. 624 of 2023 disclosing that during the visit of the area the traces of fresh as well as old mining were found and XEN Mining Rupnagar has informed that the FIRs were registered against the violators including transporters, machine operators and they have confiscated the machinery. The Hon'ble National Green Tribunal in its order dated 16.10.2023 has observed that the report so submitted by the Member Secretary, PPCB is vague as it does not disclose the extent of illegal mining and also does not disclose the details of the FIRs which have been registered and the equipment which has been seized. The report is absolutely silent in respect of the stone crushers which are operating in the area either illegally or legally.
- 5) That it is observed by the Board many stone crushers are operating in the area, but the Department of Mining has registered FIR in which it is stated that illegal mining has taken place in the nearby area of about 4 stone crushers namely M/s Guru Kirpa Stone Crusher; M/s Kalgidhar Stone Crusher; M/s Ganga Stone Crusher of village Kheda Kalmot and M/s New Sutlej Stone Crusher (Unit-1) in the area of Nagran, Tehsil Nangal, District Roopnagar.
- 6) It is relevant to mention here that M/s New Satluj Stone Crusher (Unit-1), Village Nangran, Tehsil Nangal, District Rupnagar was granted consent to operate by the Punjab Pollution Control Board under the provisions of Water (Prevention and Control of Pollution) Act, 1974 vide no. CTOW/Fresh/RPN/2023/21229657 dated 28/03/2023 and under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Fresh/RPN/2023/21229666 dated 28/03/2023 both were valid upto 30/09/2024 for operation of Crushing of river bed material @ 4700 CFT/day under orange category with conditions mentioned therein.
- 7) After the receipt of notice in the case, the premises of M/s New Satluj Stone Crusher (Unit-1) was visited by the officer of the Board on 09.10.2023 in the presence of Sh. Narinder Pal, Supervisor of the Stone Crusher. During the visit, it was observed that the stone crusher is not complying with the code of practice. Also, the Executive Engineer, Mining has informed that there is FIR against the unit bearing no. 146 dated 29/09/2023 for indulgence into illegal mining. Accordingly, the 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 was revoked vide no. 2814 dated 26.10.2023 and the 'consent to operate' under the Air (Prevention & Control of Pollution) Act, 1981 was cancelled vide no. 2816 dated 26.10.2023 because of non-compliance with the code of practice and indulgence of unit into illegal mining. Thereafter, notice to issue directions under the Water (Prevention and Control of



Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 was issued to the stone crusher vide letter no. 9425-26 dated 11.12.2023 with an opportunity of hearing before the Chairman of the Board on 18.12.2023. It was mentioned in the notice that the Environmental Compensation shall be imposed upon the stone crusher and directions will be issued for its closure.

8) That Sh. Rajinder Kumar, Owner of M/s New Satluj Stone Crusher (Unit-1) attended the hearing before the Chairman of the Board on 18.12.2023 and informed that the industry has not carried out any illegal mining. He further informed that the industry is in process to comply with the code of practice.

9) The Environmental Engineer, Regional Office, Roopnagar of the Board stated that the stone crusher has submitted record of returns filed with the mining department as well as minor minerals procured / processed / electricity consumed for operation of the plant and machinery to the Regional Office. On the perusal of the record it was observed that the industry / stone crusher has processed the minor minerals much more than the consented capacity. The mining department has also issued R & S form to the stone crusher showing that the industry may also indulge in illegal mining. There is FIR against the unit bearing no. 146 dated 29/09/2023 for indulgence into illegal mining. The industry has not submitted compliance of the code of practice / observations of the visiting officer raised during the visit of the stone crusher on 23.10.2023. It was further observed that stone crusher has operated beyond the consented capacity allowed by the Punjab Pollution Control Board. The officer stated that in view of the violations committed by the stone crusher, Environmental Compensation (EC) amounting to Rs. 17.625 lacs had been calculated in accordance with methodology evolved by the CPCB and adopted by the Punjab Pollution Control Board.

10) After hearing the representative of the stone crusher, the officer of the Board, it is observed that the stone crusher has operated the plant beyond the capacity allowed in the 'consent to operate' of the Board by processing the minor minerals as raw material which may have been procured through illegal means or may be through illegal mining in the nearby area. There is an FIR against the unit for indulgence into illegal mining. The stone crusher was also not complying with the code of practice. The activities of the stone crusher as such contributed towards the degradation and damage to the natural environment of the area. Stern action, as required to be taken against the stone crusher.



- 11) After hearing the parties and considering the news item published in the Tribune Newspaper dated 28.9.2023 and also the fact that FIR has been registered by the Police on the complaint of mining department, Environmental Compensation amounting to Rs. 17.625 Lakh is hereby imposed upon the stone crusher for the violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the code of practice and illegal operation of the stone crusher beyond the capacity allowed in the consents of the Punjab Pollution Control Board under the above-mentioned Acts.
- 12) M/s New Satluj Stone Crusher (Unit-1), Village Nangran, Tehsil Nangal, Rupnagar through its Owner Sh. Rajinder Kumar is hereby directed to deposit the amount of Rs. 17.625 Lakh towards Environmental Compensation on account of the violations mentioned and described herein above, with the office of the Board within 15 days from the date of receipt of this order failing which the Board shall be constrained to recover the amount of by taking coercive action.

ਮਿਤਰ ਮਿਤ ਪੇਸ਼

Prof. (Dr.) Adarsh Pal Vig  
Chairman

**TRUE TRANSLATION FROM PUNJABI TO ENGLISH**

1-G

Sd/-

Department of Water Resources, Punjab

Sd/-

Office: Executive Engineer-cum-district mining officer, Drainage Division, Sri Anandpur Sahib.

E-mail ID: miningdivisionaps@gmail.com

Sd/- 14/3

No: 8049-50/Crusher

Dated: 12/3/2024

Punjab Pollution Control Board, Regional Office, Rupnagar

A.E.Engg. 1/2/3 C.A/J.A/Clerk

New Post Sd/-14/3

To,

Punjab Pollution Control Board,  
Rupnagar.

Sd/- 14/3

Environmental Engineer Sd/- 14/3

Diary No. 604 Dated 14/3/24

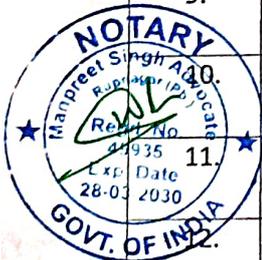
Subject: **Regarding depositing the recovery notice amount.**

In connection with the above subject, you are informed that as per the instructions of NGT, Recovery Notices have been issued by this Divisional Office to the following crushers. Your office should ensure that their recovery is done.

Sr. No.	Name of Crusher	Recovery Amount
1.	Sai Stone Crusher Village Swara, Sub Tehsil Nurpur Bedi, District Rupnagar.	55,36,446/-
2.	Prithvi Stone Crusher, Village Sapalvan, Sub-Nurpurbedi, District Rupnagar	10,18,576/-
3.	Siddhi Vinayak Stone Crusher, Village Ailgran, Tehsil Nangal, District Rupnagar	1,62,30,908/-
4.	A.S. Brar Stone Crusher, Village Agampur, Teh Sri Anandpur Sahib, District Rupnagar	6,33,50,147/-
5.	Grewal Stone Crusher, Village Khera Kalmet, Tehsil Nangal, District Rupnagar	1,37,34,092/-
6.	Adesh Stone Crusher, Village Ailgran Tehsil Nangal, District Rupnagar	24,57,04,995/-
7.	New Sutlej Stone Crusher Unit-1 Village Khera Kalmot Teh Nangal District Rupnagar	18,67,78,148/-
8.	Kalgidhar Stone Crusher, Village Khera Kalmot, Teh. Nangal District Rupnagar	14,01,95,032/-
9.	Puri Stone Crusher, Village Plata, Sub Teh Nurpurbedi, District Rupnagar	2,21,38,696/-
10.	Ganga Stone Crusher, Village Khera Kalmot, Teh Nangal, District Rupnagar	85,51,39,441/-
11.	Sat Sahib Stone Crusher, Village Haripur Sub, Teh Nurpurbedi, District Rupnagar	11,31,34,850/-
12.	Bharat Stone Crusher, Village Plata, Sub Teh Nurpur Bedi, District Rupnagar	46,19,586/-
13.	Bhalla Stone Crusher Village Bhalri, Teh Nangal, District Rupnagar	7,91,00,673/-

Certified to be true and correct English Translation from Hindi/Punjabi/Urdu

NOTARY  
MANPREET SINGH



Enclosed:- 13 No. Recovery Notice

Sd/-

Executive Engineer, Sri Anandpur Sahib,  
Drainage-cum-Mining and Geology Division,  
Department of Water Resources, Punjab.

16 OCT 2025

Copy to:-

The Deputy Commissioner, Rupnagar for information and further appropriate action.

ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ  
Office: Executive Engineer-cum-district mining officer, Drainage Division, Sri Anandpur Sahib  
ਦਫਤਰ: ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ-ਕਮ-ਜਿਲ੍ਹਾ ਮਾਈਨਿੰਗ ਅਫਸਰ, ਜਲ ਨਿਕਾਸ ਮੰਡਲ, ਸ੍ਰੀ ਆਨੰਦਪੁਰ ਸਾਹਿਬ।  
ਈ-ਮੇਲ ਆਈ. ਡੀ. miningdivisionaps@gmail.com

Annexure - C

ਨੰਬਰ: 8049-50 / ਕਰੈਸ਼ਰ

ਮਿਤੀ: 12/3 /2024

ਸੇਵਾ ਵਿਖੇ,

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਖੇਤਰੀ ਦਫਤਰ, ਰੂਪਨਗਰ  
ਸ:ਵਾਤਾ:ਇੰਜ.-1/2/3/ਸੀ.ਸਹਾ./ਜੂਨੀ.ਸਹਾ./ਕਲਰਕ✓ ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ,  
ਰੂਪਨਗਰ।

ਵਿਸ਼ਾ: ਰਿਕਾਵਰੀ ਨੋਟਿਸ ਦੀ ਰਾਸ਼ੀ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣ ਸਬੰਧੀ।

ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਆਪ ਜੀ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ NGT ਦੀਆਂ ਹਦਾਇਤਾਂ ਅਨੁਸਾਰ ਹੇਠ ਲਿਖੇ ਕਰੈਸ਼ਰਾਂ ਨੂੰ

ਇਸ ਮੰਡਲ ਦਫਤਰ ਵੱਲੋਂ Recovery Notice ਜਾਰੀ ਕੀਤੇ ਗਏ ਹਨ। ਜਿਨ੍ਹਾਂ ਦੀ ਰਿਕਾਵਰੀ ਆਪ ਜੀ ਦੇ ਦਫਤਰ ਵੱਲੋਂ ਕਰਨੀ ਯਕੀਨੀ ਬਣਾਈ ਜਾਵੇ।

ਲੜੀ ਨੰ.	ਕਰੈਸ਼ਰ ਦਾ ਨਾਮ	ਰਿਕਾਵਰੀ ਦੀ ਰਾਸ਼ੀ
1.	ਸਾਂਈ ਸਟੇਨ ਕਰੈਸ਼ਰ, ਪਿੰਡ ਸਵਾਤਾ ਸਬ ਤਹਿ ਨੂਰਪੁਰਬੇਦੀ ਜਿਲ੍ਹਾ ਰੂਪਨਗਰ	55,36,446/-
2.	ਪ੍ਰਿਥਵੀ ਸਟੇਨ ਕਰੈਸ਼ਰ, ਪਿੰਡ ਸਪਾਲਵਨ, ਸਬ ਨੂਰਪੁਰਬੇਦੀ, ਜਿਲ੍ਹਾ ਰੂਪਨਗਰ	10,18,576/-
3.	ਸਿੰਧੀ ਵਿਨਾਇਕ ਸਟੇਨ ਕਰੈਸ਼ਰ, ਪਿੰਡ ਐਲਗਰਾਂ, ਤਹਿ. ਨੰਗਲ, ਜਿਲ੍ਹਾ ਰੂਪਨਗਰ	1,62,30,908/-
4.	ਏ.ਐੱਸ. ਬਰਾਤ ਸਟੇਨ ਕਰੈਸ਼ਰ, ਪਿੰਡ ਅਗਮਪੁਰ, ਤਹਿ ਸ੍ਰੀ ਆਨੰਦਪੁਰ ਸਾਹਿਬ, ਜਿਲ੍ਹਾ ਰੂਪਨਗਰ	6,33,50,147/-
5.	ਗਰੇਵਾਲ ਸਟੇਨ ਕਰੈਸ਼ਰ, ਪਿੰਡ ਖੇੜਾ ਕਲਮੇਟ, ਤਹਿ. ਨੰਗਲ, ਜਿਲ੍ਹਾ ਰੂਪਨਗਰ	1,37,34,092/-
6.	ਅਦੇਸ਼ ਸਟੇਨ ਕਰੈਸ਼ਰ, ਪਿੰਡ ਐਲਗਰਾਂ ਤਹਿ. ਨੰਗਲ, ਜਿਲ੍ਹਾ ਰੂਪਨਗਰ	24,57,04,995/-
7.	ਨਿਊ ਸਤਲੁਜ ਸਟੇਨ ਕਰੈਸ਼ਰ ਯੂਨਿਟ-1 ਪਿੰਡ ਖੇੜਾ ਕਲਮੇਟ ਤਹਿ ਨੰਗਲ ਜਿਲ੍ਹਾ ਰੂਪਨਗਰ	18,67,78,148/-
8.	ਕਲਗੀਧਰ ਸਟੇਨ ਕਰੈਸ਼ਰ, ਪਿੰਡ ਖੇੜਾ ਕਲਮੇਟ ਤਹਿ ਨੰਗਲ ਜਿਲ੍ਹਾ ਰੂਪਨਗਰ	14,01,95,032/-
9.	ਪੂਰੀ ਸਟੇਨ ਕਰੈਸ਼ਰ, ਪਿੰਡ ਪਲਾਟਾ, ਸਬ ਤਹਿ ਨੂਰਪੁਰਬੇਦੀ, ਜਿਲ੍ਹਾ ਰੂਪਨਗਰ	2,21,38,696/-
10.	ਗੰਗਾ ਸਟੇਨ ਕਰੈਸ਼ਰ, ਪਿੰਡ ਖੇੜਾ ਕਲਮੇਟ, ਤਹਿ ਨੰਗਲ, ਜਿਲ੍ਹਾ ਰੂਪਨਗਰ	85,51,39,441/-
11.	ਸਤਿ ਸਾਹਿਬ ਸਟੇਨ ਕਰੈਸ਼ਰ, ਪਿੰਡ ਹਰੀਪੁਰ ਸਬ ਤਹਿ ਨੂਰਪੁਰਬੇਦੀ, ਜਿਲ੍ਹਾ ਰੂਪਨਗਰ	11,31,34,850/-
12.	ਭਾਰਤ ਸਟੇਨ ਕਰੈਸ਼ਰ, ਪਿੰਡ ਪਲਾਟਾ, ਸਬ ਤਹਿ ਨੂਰਪੁਰਬੇਦੀ, ਜਿਲ੍ਹਾ ਰੂਪਨਗਰ	46,19,586/-
13.	ਭੱਲਾ ਸਟੇਨ ਕਰੈਸ਼ਰ ਪਿੰਡ ਭਾਲੜੀ ਤਹਿ ਨੰਗਲ ਜਿਲ੍ਹਾ ਰੂਪਨਗਰ	7,91,00,673/-

ਨੋਬੀ:- 13 ਨੰ. ਰਿਕਾਵਰੀ ਨੋਟਿਸ

ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ/ਸ੍ਰੀ ਆਨੰਦਪੁਰ ਸਾਹਿਬ,  
ਜਲ ਨਿਕਾਸ-ਕਮ-ਮਾਈਨਿੰਗ ਅਤੇ ਜਿਆਲੋਜੀ ਮੰਡਲ,  
ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ।

ਕਾਪੀ:-

- ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਰੂਪਨਗਰ ਜੀ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਅਗਲੇਰੀ ਯੋਗ ਕਾਰਵਾਈ ਹਿੱਤ ਹੈ ਜੀ।



Office: Divisional Office, Shri Anandpur Sahib, Drainage -Cum-Mining & Geology Division WRD Punjab,

E-mail: [miningdivisionaps@gmail.com](mailto:miningdivisionaps@gmail.com)

**RECOVERY NOTICE**

No...284-86/R notice

Date:-...06.03.2024

To,

**Sat Sahib Stone Crusher,  
VIII. Haripur, Sub. Teh. Nurpur Bedi  
Distt. Rupnagar**

**R-Notice No. [ No. 1467-68, Dated 07.11.2022 ] & [ No. 888-89, Dated 02.02.2024 ]  
& [ No. 812-13, Dated 02.02.2024 ] , with the Total Quantity of **20,59,380 Cft****

**S-Notice No. [ No. 647, Dated 29.01.2024 ] , with the Total Amount of **Rs. 97,04,331/-****

Apart from above recoveries notice which has already been issued, you are hereby directed to pay the compensation Sum of **Rs. 11,31,34,850/-** ( Eleven Crore Thirty-One lakh Thirty-four Thousand Eight Hundred Fifty only ) into the nearest Government Treasury on or before 29<sup>th</sup> day of March,2024 and to produce before the under signed a copy of the relevant treasury Challan as proof of payment not later than the 31<sup>th</sup> of March for violation of norms for mining, as directed by Hon'ble National Green Tribunal vide order dated 26.02.2021 in O.A. No. 360/2015. Failing which the said sum of **Rs. 11,31,34,850/-** ( Eleven Crore Thirty-One lakh Thirty-four Thousand Eight Hundred Fifty only ) will be recoverable from you as an arrear of land revenue.

  
**Executive Engineer/Shri Anandpur sahib  
Drainage cum Mining Division,  
WRD, Punjab**

Copy the above is sent to :-

- 1) Superintending Engineer, Drainage-cum-Mining & Geology Circle Ropar for kind information and further necessary action please.
- 2) Sub Divisional officer (Nurpur Bedi) with direction to ensure the delivery of this notice.

ORDER OF ASSESSMENT

The mine/quarry is situated in Village- Haripur, Sub.Tehsil- Nurpur bedi, District-Rupnagar.

Assessment case no.

1.	Year of assessment 2024 Month in which the assessment is made	6 <sup>th</sup> March,2024
2.	Name of the Mine/quarry assessed.	Haripur
3.	Location of the Mine/Quarry.	Village- Haripur, Sub.Tehsil- Nurpur bedi, District Rupnagar.
4.	Full Postal Address.	Sat Sahib Stone Crusher, Village- Haripur, Sub.Tehsil- Nurpur bedi, District Rupnagar.
5.	Rule/Order under which assessment is made.	Formula provided by The Hon'ble National Green Tribunal Vide order dated 26.02.2021 in O.A No. 360/2015
6.	Total tones of mineral produced as determined on the basis of books of account produced or to the best judgment of the assessing authority (reasons to be recorded).	20,59,380 Cft as per field Report
7.	Amount of Compensation assessed at the rate Per MT of mineral produced on the basis of item-3 above	Rs. 11,31,34,850/-

- Formula used to calculate the compensation amount in item-7, which is based on item-5 is discussed as below:-

$$PV = \sum_{t=1}^n (D \times RF)/(1+r)^n$$

Where,

- PV = Present value of foregone Ecological Values  
 D = Market Value of Illegally Extracted Material ( per MT )  
 RF = Risk factor  
 r = Discount Rate  
 n = Time period (in yrs.)

$$\text{Net Present Value (NPV)} = PV - D$$

- On the basis of above Formulae Compensation amount as per Field condition is as follow :-

$$D = (\text{Qty. Extracted illegally in MT}) \times (\text{Market Rate per MT})$$

$$= (82375.2 \text{ MT}) \times (\text{Rs. } 412.5/\text{ per MT})$$

$$= 33979770$$

[Market Rate is as per Maximum permitted Crusher sale Price (CSP) mentioned in Punjab Crusher Policy,2023 Notification Dtd.02.08.23]

- As per Field condition Severe Ecological Damage Risk Zone is considered for which value of 'n', 'RF', 'r' is as follow: **RF = 1, n = 5, r = 5%**

From above,

$$(D \times RF) = (33979770 \times 1) = 33979770$$

$$PV = \sum [ (33979770)/(1+0.05)^1 + (33979770)/(1+0.05)^2 + (33979770)/(1+0.05)^3 + (33979770)/(1+0.05)^4 + (33979770)/(1+0.05)^5 ]$$

$$PV = \text{Rs. } 182302261.02$$

$$NPV = PV - D$$

$$= 147114619.08 - 33979770$$

$$= \text{Rs. } 11,31,34,850/-$$

Assessment order in brief.

Total Mineral Extracted from Haripur Mine Site for which Recovery Notice to be issued for **20,59,380 Cft** & Compensation Amount To be Paid **Rs. 11,31,34,850/-** ( Eleven Crore Thirty-One lakh Thirty-four Thousand Eight Hundred Fifty only )

Seal of the Assessing Authority

  
Executive Engineer/Shri Anandpur Sahib,  
Drainage-Cum-Mining & Geology Division,  
WRD, Punjab.

296

No. ....

Date **06.03.2024** .....

Place-Shri Anandpur Sahib

Certified copies of the assessment order may be obtained from the office of the assessing authority on payment to him a fee of Rs. 100/- for each copy. The amount will be deposited in "0853-Non-Ferrous Mining and Metallurgical Industrial 102-Mineral Concession Fee Rent and Royalties."



Office: Divisional Office, Shri Anandpur Sahib, Drainage -Cum-Mining & Geology Division, WRD Punjab,

E-mail: [miningdivisionaps@gmail.com](mailto:miningdivisionaps@gmail.com)

**RECOVERY NOTICE**

No. 281-83/R notice

Date:- 06.03.2024

To,

Ganga Stone Crusher,  
Vill. Khera Kalmot, Teh. Nangal  
Distt. Rupnagar

**R-Notice No.** [ No. 440-41, Dated 22.09.2022 ] & [ No. 3749-50, Dated 03.10.2023 ] & [ No. 5386-87, Dated 18.12.2023 ] & [ No. 5388-89, Dated 18.12.2023 ] & [ No. 892-93, Dated 02.02.2024 ], with the Total Quantity of **1,55,66,000 Cft**

**S-Notice No.** [ No. 5760-61, Dated 29.12.2023 ] & [ No. 164-65, Dated 04.01.2024 ] & [ No. 244-45, Dated 11.01.2024 ] & [ No. 247-48, Dated 11.01.2024 ], with the Total Amount of **Rs. 10,24,99,800/-**

Apart from above recoveries notice which has already been issued, you are hereby directed to pay the compensation Sum of **Rs. 85,51,39,441/-** ( Eighty-five Crore Fifty-One lakh Three-Nine Thousand Four Hundred Fourty-One only ) into the nearest Government Treasury on or before 29<sup>th</sup> day of March, 2024 and to produce before the under signed a copy of the relevant treasury Challan as proof of payment not later than the 31<sup>th</sup> of March for violation of norms for mining, as directed by Hon'ble National Green Tribunal vide order dated 26.02.2021 in O.A. No. 360/2015. Failing which the said sum of **Rs. 85,51,39,441/-** ( Eighty-five Crore Fifty-One lakh Three-Nine Thousand Four Hundred Fourty-One only ) will be recoverable from you as an arrear of land revenue.

  
Executive Engineer/Shri Anandpur sahib  
Drainage cum Mining Division,  
WRD, Punjab

Copy the above is sent to :-

- 1) Superintending Engineer, Drainage-cum-Mining & Geology Circle Ropar for kind information and further necessary action please.
- 2) Sub Divisional officer (Nangal) with direction to ensure the delivery of this notice.

ORDER OF ASSESSMENT

The mine/quarry is situated in Village- Khera kalmot, Tehsil- Nangal, District-Rupnagar.

Assessment case no.

1.	Year of assessment 2024 Month in which the assessment is made	6 <sup>th</sup> March,2024
2.	Name of the Mine/quarry assessed.	Khera kalmot
3.	Location of the Mine/Quarry.	Village Khera Kalmot, Tehsil-Nangal, District Rupnagar.
4.	Full Postal Address.	Ganga Stone Crusher, Village- Khera kalmot, Tehsil- Nangal, District Rupnagar.
5.	Rule/Order under which assessment is made.	Formula provided by The Hon'ble National Green Tribunal Vide order dated 26.02.2021 in O.A No. 360/2015
6.	Total tones of mineral produced as determined on the basis of books of account produced or to the best judgment of the assessing authority (reasons to be recorded).	1,55,66,000 Cft as per field Report
7.	Amount of Compensation assessed at the rate Per MT of mineral produced on the basis of item-3 above	Rs. 85,51,39,441/-

- Formula used to calculate the compensation amount in item-7, which is based on item-5 is discussed as below:-

$$PV = \sum_{t=1}^n (D \times RF)/(1+r)^n$$

Where,

- PV = Present value of foregone Ecological Values
- D = Market Value of Illegally Extracted Material ( per MT )
- RF = Risk factor
- r = Discount Rate
- n = Time period (in yrs.)

$$\text{Net Present Value (NPV)} = PV - D$$

- On the basis of above Formulae Compensation amount as per Field condition is as follow :-

$$D = ( \text{Qty. Extracted illegally in MT} ) \times ( \text{Market Rate per MT} )$$

$$= (622640 \text{ MT}) \times (\text{Rs. } 412.5/- \text{ per MT})$$

$$= 256839000$$

[Market Rate is as per Maximum permitted Crusher sale Price (CSP) mentioned in Punjab Crusher Policy,2023 Notification Dtd.02.08.23]

- As per Field condition Severe Ecological Damage Risk Zone is considered for which value of 'n', 'RF', 'r' is as follow: **RF = 1, n = 5, r = 5%**

From above,

$$(D \times RF) = (256839000 \times 1) = 256839000$$

$$PV = \Sigma [ (256839000)/(1+0.05)^1 + (256839000)/(1+0.05)^2 + (256839000)/(1+0.05)^3 + (256839000)/(1+0.05)^4 + (256839000)/(1+0.05)^5 ]$$

$$PV = \text{Rs. } 182302261.02$$

$$NPV = PV - D$$

$$= 1111978440.46 - 256839000$$

$$= \text{Rs. } 85,51,39,441/-$$

## Assessment order in brief.

Total Mineral Extracted from Khera Kalmot Mine Site for which Recovery Notice to be issued for **1,55,66,000 Cft** & Compensation Amount To be Paid **Rs. 85,51,39,441/-** ( Eighty-five Crore Fifty-One lakh Three-Nine Thousand Four Hundred Fourty-One only )

Seal of the Assessing Authority

  
Executive Engineer/Shri Anandpur Sahib,  
Drainage-Cum-Mining & Geology Division,  
WRD, Punjab.

No. 295 .....

Date ..06.03.2024.....

Place-Shri Anandpur Sahib

Certified copies of the assessment order may be obtained from the office of the assessing authority on payment to him a fee of Rs. 100/- for each copy. The amount will be deposited in "0853-Non-Ferrous Mining and Metallurgical Industrial 102-Mineral Concession Fee Rent and Royalties."



Office: Divisional Office, Shri Anandpur Sahib, Drainage -Cum-Mining & Geology Division, WRD Punjab,

E-mail: [miningdivisionaps@gmail.com](mailto:miningdivisionaps@gmail.com)

**RECOVERY NOTICE**

No. 303-05/R notice  
No.....

Date:-.....

To,

**Bharat Stone Crusher,  
Vill. Plata, Sub. Teh. Nurpur Bedi  
Distt. Rupnagar**

**R-Notice No. [ No. 1554-55, Dated 14.11.2022 ] & No. 810-11, Dated 02.02.2024 ],**  
with the Total Quantity of **84,089.75 Cft**

**S-Notice No. [ No. 2040-41, Dated 23.11.2022 ] , with the Total Amount of Rs 4,20,628/-**

Apart from above recoveries notice which has already been issued, you are hereby directed to pay the compensation Sum of **Rs. 46,19,586/-** ( Fourty-Six lakh Ninteen Thousand Five Hundred Eighty-Six only ) into the nearest Government Treasury on or before 29<sup>th</sup> day of March, 2024 and to produce before the under signed a copy of the relevant treasury Challan as proof of payment not later than the 31<sup>th</sup> of March for violation of norms for mining, as directed by Hon'ble National Green Tribunal vide order dated 26.02.2021 in O.A. No. 360/2015. Failing which the said sum of **Rs. 46,19,586/-** ( Fourty-Six lakh Ninteen Thousand Five Hundred Eighty-Six only ) will be recoverable from you as an arrear of land revenue.

  
**Executive Engineer/Shri Anandpur sahib  
Drainage cum Mining Division,  
WRD, Punjab**

Copy the above is sent to :-

- 1) Superintending Engineer, Drainage-cum-Mining & Geology Circle Ropar for kind information and further necessary action please.
- 2) Sub Divisional officer (Nurpur Bedi) with direction to ensure the delivery of this notice.

ORDER OF ASSESSMENT

The mine/quarry is situated in Village- Plata, Sub.Tehsil- Nurpur bedi, District-Rupnagar.

Assessment case no.

1.	Year of assessment 2024 Month in which the assessment is made	6 <sup>th</sup> March, 2024
2.	Name of the Mine/quarry assessed.	Plata
3.	Location of the Mine/Quarry.	Village- Plata, Sub.Tehsil- Nurpur bedi, District Rupnagar.
4.	Full Postal Address.	Bharat Stone Crusher, Village- Plata, Sub.Tehsil- Nurpur bedi, District Rupnagar.
5.	Rule/Order under which assessment is made.	Formula provided by The Hon'ble National Green Tribunal Vide order dated 26.02.2021 in O.A No. 360/2015
6.	Total tones of mineral produced as determined on the basis of books of account produced or to the best judgment of the assessing authority (reasons to be recorded).	84,089.75 Cft as per field Report
7.	Amount of Compensation assessed at the rate Per MT of mineral produced on the basis of item-3 above	Rs. 46,19,586/-

- Formula used to calculate the compensation amount in item-7, which is based on item-5 is discussed as below:-

$$PV = \sum_{t=1}^n (D \times RF) / (1 + r)^t$$

Where,

PV = Present value of foregone Ecological Values

D = Market Value of Illegally Extracted Material ( per MT )

RF = Risk factor

r = Discount Rate

n = Time period (in yrs.)

$$\text{Net Present Value (NPV)} = PV - D$$

- On the basis of above Formulae Compensation amount as per Field condition is as follow :-

$$D = ( \text{Qty. Extracted illegally in MT} ) \times ( \text{Market Rate per MT} )$$

$$= (3363.59 \text{ MT}) \times (\text{Rs. } 412.5/- \text{ per MT})$$

$$= 1387480.87$$

[Market Rate is as per Maximum permitted Crusher sale Price (CSP) mentioned in Punjab Crusher Policy, 2023 Notification Dtd.02.08.23]

- As per Field condition Severe Ecological Damage Risk Zone is considered for which value of 'n', 'RF', 'r' is as follow: **RF = 1, n = 5, r = 5%**

From above,

$$(D \times RF) = (1387480.87 \times 1) = 1387480.87$$

$$PV = \sum [ (1387480.87) / (1 + 0.05)^1 + (1387480.87) / (1 + 0.05)^2 + (1387480.87) / (1 + 0.05)^3 + (1387480.87) / (1 + 0.05)^4 + (1387480.87) / (1 + 0.05)^5 ]$$

$$PV = \text{Rs. } 6007065.98$$

$$NPV = PV - D$$

$$= 6007065.98 - 1387480.87$$

$$= \text{Rs. } 46,19,586/-$$

## Assessment order in brief.

Total Mineral Extracted from Plata Mine Site for which Recovery Notice to be issued for **84,089.75 Cft** & Compensation Amount To be Paid **Rs. 46,19,586/-** ( Forty-Six lakh Nineteen Thousand Five Hundred Eighty-Six only )

Seal of the Assessing Authority

  
Executive Engineer/Shri Anandpur Sahib,  
Drainage-Cum-Mining & Geology Division,  
WRD, Punjab.

314

No. ...06.03.2024.....

Date .....

Place-Shri Anandpur Sahib

Certified copies of the assessment order may be obtained from the office of the assessing authority on payment to him a fee of Rs. 100/- for each copy. The amount will be deposited in "0853-Non-Ferrous Mining and Metallurgical Industrial 102-Mineral Concession Fee Rent and Royalties."



Office: Divisional Office, Shri Anandpur Sahib, Drainage - Cum - Mining & Geology Division, WRD Punjab,

E-mail: [miningdivisionaps@gmail.com](mailto:miningdivisionaps@gmail.com)

**RECOVERY NOTICE**

306-08/R notice  
No.....

Date: 06.03.2024

To,

Puri Stone Crusher,  
Vill. Plata, Sub. Teh. Nurpur Bedi  
Distt. Rupnagar

**R-Notice No.** [ No. 509-10, Dated 27.09.2022 ] & [ No. 3-4, Dated 03.04.2023 ] & [ No. 4529-30, Dated 01.11.2023 ] & [ No. 4552-53, Dated 02.11.2023 ], with the Total Quantity of **4,02,988 Cft**

**S-Notice No.** [ No. 5217-18, Dated 11.12.2023 ] & [ No. 614-15, Dated 05.05.2023 ] & [ No. 464-65, Dated 19.01.2024 ] & [ No. 467-68, Dated 19.01.2024 ], with the Total Amount of **Rs. 26,24,296/-**

Apart from above recoveries notice which has already been issued, you are hereby directed to pay the compensation Sum of **Rs. 2,21,38,696/-** ( Two Crore Twenty-One lakh Thirty-Eight Thousand Six Hundred Ninty-Six only ) into the nearest Government Treasury on or before 29<sup>th</sup> day of March, 2024 and to produce before the under signed a copy of the relevant treasury Challan as proof of payment not later than the 31<sup>th</sup> of March for violation of norms for mining, as directed by Hon'ble National Green Tribunal vide order dated 26.02.2021 in O.A. No. 360/2015. Failing which the said sum of **Rs. 2,21,38,696/-** ( Two Crore Twenty-One lakh Thirty-Eight Thousand Six Hundred Ninty-Six only ) will be recoverable from you as an arrear of land revenue.

  
Executive Engineer/Shri Anandpur sahib  
Drainage cum Mining Division,  
WRD, Punjab

Copy the above is sent to :-

- 1) Superintending Engineer, Drainage-cum-Mining & Geology Circle Ropar for kind information and further necessary action please.
- 2) Sub Divisional officer (Nurpur Bedi) with direction to ensure the delivery of this notice.

## ORDER OF ASSESSMENT

1045

The mine/quarry is situated in Village- Plata, Sub.Tehsil- Nurpur bedi, District-Rupnagar.

Assessment case no,

1.	Year of assessment 2024 Month in which the assessment is made	6 <sup>th</sup> March,2024
2.	Name of the Mine/quarry assessed.	Plata
3.	Location of the Mine/Quarry.	Village- Plata, Sub.Tehsil- Nurpur bedi, District Rupnagar.
4.	Full Postal Address.	Puri Stone Crusher, Village- Plata, Sub.Tehsil- Nurpur bedi, District Rupnagar.
5.	Rule/Order under which assessment is made.	Formula provided by The Hon'ble National Green Tribunal Vide order dated 26.02.2021 in O.A No. 360/2015
6.	Total tones of mineral produced as determined on the basis of books of account produced or to the best judgment of the assessing authority (reasons to be recorded).	4,02,988 Cft as per field Report
7.	Amount of Compensation assessed at the rate Per MT of mineral produced on the basis of item-3 above	Rs. 2,21,38,696/-

- Formula used to calculate the compensation amount in item-7, which is based on item-5 is discussed as below:-

$$PV = \sum_{t=1}^n (D \times RF)/(1+r)^t$$

Where,

- PV = Present value of foregone Ecological Values
- D = Market Value of Illegally Extracted Material ( per MT )
- RF = Risk factor
- r = Discount Rate
- n = Time period (in yrs.)

$$\text{Net Present Value (NPV)} = PV - D$$

- On the basis of above Formulae Compensation amount as per Field condition is as follow :-

$$D = ( \text{Qty. Extracted illegally in MT} ) \times ( \text{Market Rate per MT} )$$

$$= (16119.52 \text{ MT}) \times (\text{Rs. } 412.5/- \text{ per MT})$$

$$= 6649302$$

[Market Rate is as per Maximum permitted Crusher sale Price (CSP) mentioned in Punjab Crusher Policy,2023 Notification Dtd.02.08.23]

- As per Field condition Severe Ecological Damage Risk Zone is considered for which value of 'n', 'RF', 'r' is as follow: **RF = 1, n = 5, r = 5%**

From above,

$$(D \times RF) = (6649302 \times 1) = 6649302$$

$$PV = \sum [ (6649302)/(1+0.05)^1 + (6649302)/(1+0.05)^2 + (6649302)/(1+0.05)^3 + (6649302)/(1+0.05)^4 + (6649302)/(1+0.05)^5 ]$$

$$PV = \text{Rs. } 28787998$$

$$NPV = PV - D$$

$$= 28787998 - 6649302$$

$$= \text{Rs. } 2,21,38,696/-$$

## Assessment order in brief.

Total Mineral Extracted from Plata Mine Site for which Recovery Notice to be issued for **4,02,988 Cft** & Compensation Amount To be Paid **Rs. 2,21,38,696/-** ( Two Crore Twenty-One lakh Thirty-Eight Thousand Six Hundred Ninty-Six only )

Seal of the Assessing Authority

  
Executive Engineer/Shri Anandpur Sahib,  
Drainage-Cum-Mining & Geology Division,  
WRD, Punjab.

No. **315** .....

Date **06.03.2024** .....

Place-Shri Anandpur Sahib

Certified copies of the assessment order may be obtained from the office of the assessing authority on payment to him a fee of Rs. 100/- for each copy. The amount will be deposited in "0853-Non-Ferrous Mining and Metallurgical Industrial 102-Mineral Concession Fee Rent and Royalties."



Office: Divisional Office, Shri Anandpur Sahib, Drainage -Cum- Mining & Geology Division, WRD Punjab,

E-mail: [miningdivisionaps@gmail.com](mailto:miningdivisionaps@gmail.com)

**RECOVERY NOTICE**

No. 309-11/R notice

Date: .....

To,

**Bhalla Cone Crusher,  
Vill. Bhallri, Teh. Nangal  
Distt. Rupnagar**

**R-Notice No. [ No. 4237-38, Dated 19.10.2023 ] & [ No. 406-07, Dated 16.01.2024 ],**  
with the Total Quantity of **14,39,860 Cft.**

**S-Notice No. [ No. 5375-76, Dated 15.12.2023 ],** with the Total Amount of **Rs. 53,69,372/-**

Apart from above recoveries notice which has already been issued, you are hereby directed to pay the compensation Sum of **Rs. 7,91,00,673/-** ( Seven Crore Ninty-One lakh Six Hundred Seven-Three only ) into the nearest Government Treasury on or before 29<sup>th</sup> day of March, 2024 and to produce before the under signed a copy of the relevant treasury Challan as proof of payment not later than the 31<sup>th</sup> of March for violation of norms for mining, as directed by Hon'ble National Green Tribunal vide order dated 26.02.2021 in O.A. No. 360/2015. Failing which the said sum of **Rs. 7,91,00,673/-** ( Seven Crore Ninty-One lakh Six Hundred Seven-Three only ) will be recoverable from you as an arrear of land revenue.

  
**Executive Engineer/Shri Anandpur sahib  
Drainage cum Mining Division,  
WRD, Punjab**

Copy the above is sent to :-

- 1) Superintending Engineer, Drainage-cum-Mining & Geology Circle Ropar for kind information and further necessary action please.
- 2) Sub Divisional officer (Nangal) with direction to ensure the delivery of this notice.

ORDER OF ASSESSMENT

The mine/quarry is situated in Village- Bhalri, Sub.Tehsil- Nurpur bedi, District-Rupnagar.

Assessment case no.

1.	Year of assessment 2024 Month in which the assessment is made	6 <sup>th</sup> March,2024
2.	Name of the Mine/quarry assessed.	Bhalri
3.	Location of the Mine/Quarry.	Village- Bhalri, Tehsil- Nangal, District Rupnagar.
4.	Full Postal Address.	Bhalla Stone Crusher, Village- Bhalri, Tehsil- Nangal, District Rupnagar.
5.	Rule/Order under which assessment is made.	Formula provided by The Hon'ble National Green Tribunal Vide order dated 26.02.2021 in O.A No. 360/2015
6.	Total tones of mineral produced as determined on the basis of books of account produced or to the best judgment of the assessing authority (reasons to be recorded).	14,39,860 Cft as per field Report
7.	Amount of Compensation assessed at the rate Per MT of mineral produced on the basis of item-3 above	Rs. 7,91,00,673/-

- Formula used to calculate the compensation amount in item-7, which is based on item-5 is discussed as below:-

$$PV = \sum_{t=1}^n (D \times RF)/(1+r)^t$$

Where,

PV = Present value of foregone Ecological Values

D = Market Value of Illegally Extracted Material ( per MT )

RF = Risk factor

r = Discount Rate

n = Time period (in yrs.)

$$\text{Net Present Value (NPV)} = PV - D$$

- On the basis of above Formulae Compensation amount as per Field condition is as follow :-

$$D = (\text{Qty. Extracted illegally in MT}) \times (\text{Market Rate per MT})$$

$$= (57594.4 \text{ MT}) \times (\text{Rs. } 412.5/- \text{ per MT})$$

$$= 23757690$$

[Market Rate is as per Maximum permitted Crusher sale Price (CSP) mentioned in Punjab Crusher Policy,2023 Notification Dtd.02.08.23]

- As per Field condition Severe Ecological Damage Risk Zone is considered for which value of 'n', 'RF', 'r' is as follow: **RF = 1, n = 5, r = 5%**

From above,

$$(D \times RF) = (23757690 \times 1) = 23757690$$

$$PV = \sum [ (23757690)/(1+0.05)^1 + (23757690)/(1+0.05)^2 + (23757690)/(1+0.05)^3 + (23757690)/(1+0.05)^4 + (23757690)/(1+0.05)^5 ]$$

$$PV = \text{Rs. } 102858362.92$$

$$NPV = PV - D$$

$$= 102858362.92 - 23757690$$

$$= \text{Rs. } 7,91,00,673/-$$

Assessment order in brief.

Total Mineral Extracted from Bhallri Mine Site for which Recovery Notice to be issued for **14,39,860 Cft** & Compensation Amount To be Paid **Rs. 7,91,00,673/-** ( Seven Crore Ninty-One lakh Six Hundred Seven-Three only )

Seal of the Assessing Authority

  
Executive Engineer/Shri Anandpur Sahib,  
Drainage-Cum-Mining & Geology Division,  
WRD, Punjab.

316

No. ....

Date 06.03.2024

Place-Shri Anandpur Sahib

Certified copies of the assessment order may be obtained from the office of the assessing authority on payment to him a fee of Rs. 100/- for each copy. The amount will be deposited in "0853-Non-Ferrous Mining and Metallurgical Industrial 102-Mineral Concession Fee Rent and Royalties."



Office: Divisional Office, Shri Anandpur Sahib, Drainage -Cum-Mining & Geology Division, WRD Punjab,

E-mail: [miningdivisionaps@gmail.com](mailto:miningdivisionaps@gmail.com)

**RECOVERY NOTICE**

No..287-89/R notice

Date:06.03.2024

To,

**Kalgidhar Stone Crusher,  
Vill. Khara Kalmot, Teh. Nangal  
Distt. Rupnagar**

**R-Notice No.** [ No. 343, Dated 20.09.2022 ] & [ No. 468-69, Dated 22.09.2022 ] & [ No. 2436-37, Dated 22.12.2022 ] & [ No. 3739-40, Dated 03.10.2023 ] & [ No. 1098-99, Dated 13.02.2024 ], with the Total Quantity of **25,51,953.25 Cft**

**S-Notice No.** [ No. 5357-58, Dated 15.12.2023 ] & [ No. 642-43, Dated 08.05.2023 ] & [ No. 961-62, Dated 07.02.2024 ], with the Total Amount of **Rs. 1,64,92,613/-**

Apart from above recoveries notice which has already been issued, you are hereby directed to pay the compensation Sum of **Rs. 14,01,95,032/-** ( Fourteen Crore One lakh Ninty-Five Thousand Thirty-Two only ) into the nearest Government Treasury on or before 29<sup>th</sup> day of March,2024 and to produce before the under signed a copy of the relevant treasury Challan as proof of payment not later than the 31<sup>th</sup> of March for violation of norms for mining, as directed by Hon'ble National Green Tribunal vide order dated 26.02.2021 in O.A. No. 360/2015. Failing which the said sum of **Rs. 14,01,95,032/-** ( Fourteen Crore One lakh Ninty-Five Thousand Thirty-Two only ) will be recoverable from you as an arrear of land revenue.

*b*  
**Executive Engineer/Shri Anandpur sahib  
Drainage cum Mining Division,  
WRD, Punjab**

Copy the above is sent to :-

- 1) Superintending Engineer, Drainage-cum-Mining & Geology Circle Ropar for kind information and further necessary action please.
- 2) Sub Divisional officer (Nangal) with direction to ensure the delivery of this notice.

## ORDER OF ASSESSMENT

1051

The mine/quarry is situated in Village- Khera kalmot, Tehsil- Nangal, District-Rupnagar.

Assessment case no.

1. Year of assessment 2024 Month in which the assessment is made	6 <sup>th</sup> March,2024
2. Name of the Mine/quarry assessed.	Khera kalmot
3. Location of the Mine/Quarry.	Village Khera Kalmot, Tehsil-Nangal, District Rupnagar.
4. Full Postal Address.	Kalgidhar Stone Crusher, Village- Khera kalmot, Tehsil- Nangal, District Rupnagar.
5. Rule/Order under which assessment is made.	Formula provided by The Hon'ble National Green Tribunal Vide order dated 26.02.2021 in O.A No. 360/2015
6. Total tones of mineral produced as determined on the basis of books of account produced or to the best judgment of the assessing authority (reasons to be recorded).	25,51,953.25 Cft as per field Report
7. Amount of Compensation assessed at the rate Per MT of mineral produced on the basis of item-3 above	Rs. 14,01,95,032/-

- Formula used to calculate the compensation amount in item-7, which is based on item-5 is discussed as below:-

$$PV = \sum_{t=1}^n (D \times RF)/(1 + r)^t$$

Where,

- PV = Present value of foregone Ecological Values
- D = Market Value of Illegally Extracted Material ( per MT )
- RF = Risk factor
- r = Discount Rate
- n = Time period (in yrs.)

$$\text{Net Present Value (NPV)} = PV - D$$

- On the basis of above Formulae Compensation amount as per Field condition is as follow :-

$$D = (\text{Qty. Extracted illegally in MT}) \times (\text{Market Rate per MT})$$

$$= (102078.13 \text{ MT}) \times (\text{Rs. } 412.5/- \text{ per MT})$$

$$= 42107228.62$$

[Market Rate is as per Maximum permitted Crusher sale Price (CSP) mentioned in Punjab Crusher Policy,2023 Notification Dtd.02.08.23]

- As per Field condition Severe Ecological Damage Risk Zone is considered for which value of 'n', 'RF', 'r' is as follow: **RF = 1, n = 5, r = 5%**

From above,

$$(D \times RF) = (42107228.62 \times 1) = 42107228.62$$

$$PV = \sum [(42107228.62)/(1 + 0.05)^1 + (42107228.62)/(1 + 0.05)^2 + (42107228.62)/(1 + 0.05)^3 + (42107228.62)/(1 + 0.05)^4 + (42107228.62)/(1 + 0.05)^5]$$

$$PV = \text{Rs. } 182302261.02$$

$$NPV = PV - D$$

$$= 182302261.02 - 42107228.62$$

$$= \text{Rs. } 14,01,95,032/-$$

## Assessment order in brief.

Total Mineral Extracted from Khera Kalmot Mine Site for which Recovery Notice to be issued for **25,51,953.25 Cft** & Compensation Amount To be Paid **Rs. 14,01,95,032/-** ( Fourteen Crore One lakh Ninety-Five Thousand Thirty-Two only )

Seal of the Assessing Authority

  
Executive Engineer/Shri Anandpur Sahib,  
Drainage-Cum-Mining & Geology Division,  
WRD, Punjab.

No. .... 294 .....

Date ..... 06.03.2024 .....

Place-Shri Anandpur Sahib

Certified copies of the assessment order may be obtained from the office of the assessing authority on payment to him a fee of Rs. 100/- for each copy. The amount will be deposited in "0853-Non-Ferrous Mining and Metallurgical Industrial 102-Mineral Concession Fee Rent and Royalties."



Office: Divisional Office, Shri Anandpur Sahib, Drainage -Cum-Mining & Geology Division, WRD Punjab,

E-mail: [miningdivisionaps@gmail.com](mailto:miningdivisionaps@gmail.com)

**RECOVERY NOTICE**

No. 290-92/R notice

Date: 06.03.2024

To,

New Satluj Stone Crusher Unit 1,  
Vill. Khara Kalmot, Teh. Nangal  
Distt. Rupnagar

**R-Notice No.** [ No. 460-61, Dated 22.09.2022 ] & [ No. 2452-53, Dated 22.12.2022 ]  
& [ No. 3737-38, Dated 03.10.2023 ] & [ No. 1179-80, Dated 14.02.2024 ], with the Total Quantity  
of **33,99,900 Cft.**

**S-Notice No.** [ No. 5366-67, Dated 15.12.2023 ] & [ No. 5742-43, Dated 29.12.2023 ] & [ No. 992-93, Dated 09.02.2024 ], with the Total Amount of **Rs. 1,91,40,147/-**

Apart from above recoveries notice which has already been issued, you are hereby directed to pay the compensation Sum of **Rs. 18,67,78,148/-** ( Eighteen Crore Sixty-Seven lakh Seventy-Eight Thousand One Hundred Four-Eight only ) into the nearest Government Treasury on or before 29<sup>th</sup> day of March, 2024 and to produce before the under signed a copy of the relevant treasury Challan as proof of payment not later than the 31<sup>th</sup> of March for violation of norms for mining, as directed by Hon'ble National Green Tribunal vide order dated 26.02.2021 in O.A. No. 360/2015. Failing which the said sum of **Rs. 18,67,78,148/-** ( Eighteen Crore Sixty-Seven lakh Seventy-Eight Thousand One Hundred Four-Eight only ) will be recoverable from you as an arrear of land revenue.

  
Executive Engineer/Shri Anandpur sahib  
Drainage cum Mining Division,  
WRD, Punjab

Copy the above is sent to :-

- 1) Superintending Engineer, Drainage-cum-Mining & Geology Circle Ropar for kind information and further necessary action please.
- 2) Sub Divisional officer (Nangal) with direction to ensure the delivery of this notice.

ORDER OF ASSESSMENT

The mine/quarry is situated in Village- Khera kalmot, Tehsil- Nangal, District-Rupnagar.

Assessment case no.

1. Year of assessment 2024 Month in which the assessment is made	6 <sup>th</sup> March, 2024
2. Name of the Mine/quarry assessed.	Khera kalmot
3. Location of the Mine/Quarry.	Village Khera Kalmot, Tehsil-Nangal, District Rupnagar.
4. Full Postal Address.	New Satluj Stone Crusher Unit 1, Village-Khera kalmot, Tehsil- Nangal, District Rupnagar.
5. Rule/Order under which assessment is made.	Formula provided by The Hon'ble National Green Tribunal Vide order dated 26.02.2021 in O.A No. 360/2015
6. Total tones of mineral produced as determined on the basis of books of account produced or to the best judgment of the assessing authority (reasons to be recorded).	33,99,900 Cft as per field Report
7. Amount of Compensation assessed at the rate Per MT of mineral produced on the basis of item-3 above	Rs. 18,67,78,148/-

- Formula used to calculate the compensation amount in item-7, which is based on item-5 is discussed as below:-

$$PV = \sum_{t=1}^n (D \times RF)/(1+r)^t$$

Where,

PV = Present value of foregone Ecological Values  
 D = Market Value of Illegally Extracted Material ( per MT )  
 RF = Risk factor  
 r = Discount Rate  
 n = Time period (in yrs.)

$$\text{Net Present Value (NPV)} = PV - D$$

- On the basis of above Formulae Compensation amount as per Field condition is as follow :-

$$D = ( \text{Qty. Extracted illegally in MT} ) \times ( \text{Market Rate per MT} )$$

$$= (135996 \text{ MT}) \times (\text{Rs. } 412.5/- \text{ per MT})$$

$$= 56098350$$

[Market Rate is as per Maximum permitted Crusher sale Price (CSP) mentioned in Panjab Crusher Policy, 2023 Notification Dtd.02.08.23]

- As per Field condition Severe Ecological Damage Risk Zone is considered for which value of 'n', 'RF', 'r' is as follow: **RF = 1, n = 5, r = 5%**

From above,

$$(D \times RF) = (56098350 \times 1) = 56098350$$

$$PV = \sum [ (56098350)/(1+0.05)^1 + (56098350)/(1+0.05)^2 + (56098350)/(1+0.05)^3 + (56098350)/(1+0.05)^4 + (56098350)/(1+0.05)^5 ]$$

$$PV = \text{Rs. } 242876497.58$$

$$NPV = PV - D$$

$$= 242876497.58 - 56098350$$

$$= \text{Rs. } 18,67,78,148/-$$

## Assessment order in brief.

Total Mineral Extracted from Khera Kalmot Mine Site for which Recovery Notice to be issued for **33,99,900 Cft** & Compensation Amount To be Paid **Rs. 18,67,78,148/-** ( Eighteen Crore Sixty-Seven lakh Seventy-Eight Thousand One Hundred Four-Eight only )

Seal of the Assessing Authority

  
Executive Engineer/Shri Anandpur Sahib,  
Drainage-Cum-Mining & Geology Division,  
WRD, Punjab.

293

No. ....

Date ..... 06.03.2024

Place-Shri Anandpur Sahib

Certified copies of the assessment order may be obtained from the office of the assessing authority on payment to him a fee of Rs. 100/- for each copy. The amount will be deposited in "0853-Non-Ferrous Mining and Metallurgical Industrial 102-Mineral Concession Fee Rent and Royalties."



Office: Divisional Office, Shri Anandpur Sahib, Drainage -Cum-Mining & Geology Division, WRD Punjab,

E-mail: [miningdivisionaps@gmail.com](mailto:miningdivisionaps@gmail.com)

**RECOVERY NOTICE**

No.....271-73/R Notice

Date:-06.03.2024

To,

**Adesh Stone Crsuer,  
Vill. Aligran, Teh. Nangal  
Distt. Rupnagar**

**R-Notice No. [ No. 875-76, Dated 11.10.2022 ] & [ No. 1324-25, Dated 03.11.2022 ] & [ No. 900-01, Dated 02.02.2024 ], with the Total Quantity of **44,72,538.25 Cft.****

**S-Notice No. [ No. 26-27, Dated 05.04.2023 ] & [ No. 998-99, Dated 09.02.2024 ], with the Total Amount of **Rs. 2,88,41,262/-****

Apart from above recoveries notice which has already been issued, you are hereby directed to pay the compensation Sum of **Rs. 24,57,04,995/-** ( Twenty-Four Crore Fifty-Seven lakh Four Thousand Nine Hundred Ninty-Five only ) into the nearest Government Treasury on or before 29<sup>th</sup> day of March,2024 and to produce before the under signed a copy of the relevant treasury Challan as proof of payment not later than the 31<sup>th</sup> of March for violation of norms for mining, as directed by Hon'ble National Green Tribunal vide order dated 26.02.2021 in O.A. No. 360/2015. Failing which the said sum of **Rs. 24,57,04,995/-** ( Twenty-Four Crore Fifty-Seven lakh Four Thousand Nine Hundred Ninty-Five only ) will be recoverable from you as an arrear of land revenue.

  
**Executive Engineer/Shri Anandpur sahib  
Drainage cum Mining Division,  
WRD, Punjab**

Copy the above is sent to :-

- 1) Superintending Engineer, Drainage-cum-Mining & Geology Circle Ropar for kind information and further necessary action please.
- 2) Sub Divisional officer (Nangal) with direction to ensure the delivery of this notice.

## ORDER OF ASSESSMENT

1057

The mine/quarry is situated in Village-Ailgran, Tehsil-Nangal, District-Rupnagar.

Assessment case no.

1.	Year of assessment 2024 Month in which the assessment is made	6 <sup>th</sup> March,2024
2.	Name of the Mine/quarry assessed.	Ailgran
3.	Location of the Mine/Quarry.	Village Ailgran, Tehsil-Nangal, District Rupnagar.
4.	Full Postal Address.	Adesh Stone Crusher, Village Ailgran, Tehsil-Nangal, District Rupnagar.
5.	Rule/Order under which assessment is made.	Formula provided by The Hon'ble National Green Tribunal Vide order dated 26.02.2021 in O.A No. 360/2015
6.	Total tones of mineral produced as determined on the basis of books of account produced or to the best judgment of the assessing authority (reasons to be recorded).	44,72,538.25 CFT as per field Report
7.	Amount of Compensation assessed at the rate Per MT of mineral produced on the basis of item-3 above	Rs. 24,57,04,995/-

- Formula used to calculate the compensation amount in item-7, which is based on item-5 is discussed as below:-

$$PV = \sum_{t=1}^n (D \times RF)/(1+r)^n$$

Where,

PV = Present value of foregone Ecological Values  
 D = Market Value of Illegally Extracted Material ( per MT )  
 RF = Risk factor  
 r = Discount Rate  
 n = Time period (in yrs.)

$$\text{Net Present Value (NPV)} = PV - D$$

- On the basis of above Formulae Compensation amount as per Field condition is as follow :-

$$D = ( \text{Qty. Extracted illegally in MT} ) \times ( \text{Market Rate per MT} )$$

$$= (1,78,901.53 \text{ MT}) \times (\text{Rs. } 412.5/- \text{ per MT})$$

$$= 73796881.125$$

[Market Rate is as per Maximum permitted Crusher sale Price (CSP) mentioned in Punjab Crusher Policy,2023 Notification Dtd.02.08.23]

- As per Field condition Severe Ecological Damage Risk Zone is considered for which value of 'n', 'RF', 'r' is as follow: **RF = 1, n = 5, r = 5%**

From above,

$$(D \times RF) = (73796881.125 \times 1) = 73796881.125$$

$$PV = \sum [ (73796881.125)/(1+0.05)^1 + (73796881.125)/(1+0.05)^2 + (73796881.125)/(1+0.05)^3 + (73796881.125)/(1+0.05)^4 + (73796881.125)/(1+0.05)^5 ]$$

$$PV = \text{Rs. } 31,95,01,876/-$$

$$NPV = PV - D$$

$$= 319501876 - 73796881.13$$

$$= \text{Rs. } 24,57,04,995/-$$

## Assessment order in brief.

Total Mineral Extracted from Ailgran Mine Site for which Recovery Notice to be issued for 44,72,538.25 CFT & Compensation Amount To be Paid Rs. 24,57,04,995/- ( Twenty-Four Crore Fifty-Seven lakh Four Thousand Nine Hundred Ninty-Five only )

Seal of the Assessing Authority

  
Executive Engineer/Shri Anandpur Sahib,  
Drainage-Cum-Mining & Geology Division,  
WRD, Punjab.

No. .... 278 .....

Date .... 06.03.2024 .....

Place-Shri Anandpur Sahib

Certified copies of the assessment order may be obtained from the office of the assessing authority on payment to him a fee of Rs. 100/- for each copy. The amount will be deposited in "0853- Non-Ferrous Mining and Metallurgical Industrial 102-Mineral Concession Fee Rent and Royalties."



Office: Divisional Office, Shri Anandpur Sahib, Drainage - Cum - Mining & Geology Division, WRD Punjab,

E-mail: [miningdivisionaps@gmail.com](mailto:miningdivisionaps@gmail.com)

**RECOVERY NOTICE**

No. 265-67/R-notice

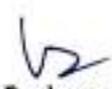
Date: 06.03.2024

To,

Grewal Stone Crusher,  
Vill. Khera Kalmot, Teh. Nangal  
Distt. Rupnagar

R-Notice No. [ No. 3741-42, Dated 03.10.203 ], with the Total Quantity of 2,50,000 Cft.

Apart from above recoveries notice which has already been issued, you are hereby directed to pay the compensation Sum of **Rs. 1,37,34,092/-** ( One Crore Thirty-Seven lakh Thirty-Four Thousand Ninty-Two only ) into the nearest Government Treasury on or before 29<sup>th</sup> day of March, 2024 and to produce before the under signed a copy of the relevant treasury Challan as proof of payment not later than the 31<sup>th</sup> of March for violation of norms for mining, as directed by Hon'ble National Green Tribunal vide order dated 26.02.2021 in O.A. No. 360/2015. Failing which the said sum of **Rs. 1,37,34,092/-** ( One Crore Thirty-Seven lakh Thirty-Four Thousand Ninty-Two only ) will be recoverable from you as an arrear of land revenue.

  
Executive Engineer/Shri Anandpur sahib  
Drainage cum Mining Division,  
WRD, Punjab

Copy the above is sent to :-

- 1) Superintending Engineer, Drainage-cum-Mining & Geology Circle Ropar for kind information and further necessary action please.
- 2) Sub Divisional officer (Nangal) with direction to ensure the delivery of this notice.

ORDER OF ASSESSMENT

The mine/quarry is situated in Village- Khera kalmot, Tehsil- Nangal, District-Rupnagar.

Assessment case no.

1.	Year of assessment 2024 Month in which the assessment is made	6 <sup>th</sup> March, 2024
2.	Name of the Mine/quarry assessed.	Khera kalmot
3.	Location of the Mine/Quarry.	Village Khera Kalmot, Tehsil-Nangal, District Rupnagar.
4.	Full Postal Address.	Grewal Stone Crusher, Village- Khera kalmot, Tehsil- Nangal, District Rupnagar.
5.	Rule/Order under which assessment is made.	Formula provided by The Hon'ble National Green Tribunal Vide order dated 26.02.2021 in O.A No. 360/2015
6.	Total tones of mineral produced as determined on the basis of books of account produced or to the best judgment of the assessing authority (reasons to be recorded).	250000 Cft as per field Report
7.	Amount of Compensation assessed at the rate Per MT of mineral produced on the basis of item-3 above	Rs. 1,37,34,091.26/-

- Formula used to calculate the compensation amount in item-7, which is based on item-5 is discussed as below:-

$$PV = \sum_{t=1}^n (D \times RF) / (1 + r)^t$$

Where,

PV = Present value of foregone Ecological Values  
 D = Market Value of Illegally Extracted Material ( per MT )  
 RF = Risk factor  
 r = Discount Rate  
 n = Time period (in yrs.)

$$\text{Net Present Value (NPV)} = PV - D$$

- On the basis of above Formulae Compensation amount as per Field condition is as follow :-

$$D = ( \text{Qty. Extracted illegally in MT} ) \times ( \text{Market Rate per MT} )$$

$$= (10000 \text{ MT}) \times (\text{Rs. } 412.5/- \text{ per MT})$$

$$= 4125000$$

[Market Rate is as per Maximum permitted Crusher sale Price (CSP) mentioned in Punjab Crusher Policy, 2023 Notification Dtd. 02.08.23]

- As per Field condition Severe Ecological Damage Risk Zone is considered for which value of 'n', 'RF', 'r' is as follow: **RF = 1, n = 5, r = 5%**

From above,

$$(D \times RF) = (4125000 \times 1) = 4125000$$

$$PV = \sum [ (4125000) / (1 + 0.05)^1 + (4125000) / (1 + 0.05)^2 + (4125000) / (1 + 0.05)^3 + (4125000) / (1 + 0.05)^4 + (4125000) / (1 + 0.05)^5 ]$$

$$PV = \text{Rs. } 17859091.26$$

$$NPV = PV - D$$

$$= 17859091.26 - 4125000$$

$$= \text{Rs. } 1,37,34,092/-$$

Total Mineral Extracted from Khera Kalmot Mine Site for which Recovery Notice to be issued for **250000 cft** & Compensation Amount To be Paid **Rs. 1,37,34,092/-** ( One Crore Thirty-Seven lakh Thirty-Four Thousand Ninty-Two only )

Seal of the Assessing Authority

  
Executive Engineer/Shri Anandpur Sahib,  
Drainage-Cum-Mining & Geology Division,  
WRD, Punjab.

No. .... 280 .....

Date ..... 06.03.2024 .....

Place-Shri Anandpur Sahib

Certified copies of the assessment order may be obtained from the office of the assessing authority on payment to him a fee of Rs. 100/- for each copy. The amount will be deposited in "0853-Non-Ferrous Mining and Metallurgical Industrial 102-Mineral Concession Fee Rent and Royalties."

(10)



Office: Divisional Office, Shri Anandpur Sahib, Drainage -Cum-Mining & Geology Division, WRD Punjab,

E-mail: [miningdivisionaps@gmail.com](mailto:miningdivisionaps@gmail.com)

**RECOVERY NOTICE**

No. 274-76/R Notice

Date: 06.03.2024

To,

A S Brar Stone Crsuer,  
Vill. Agampur, Teh. Anandpur Sahib  
Distt. Rupnagar

**R-Notice No.** [ No. 342, Dated 20.09.2022 ] & [ No. 472-73, Dated 22.09.2022 ] & [ No. 579, Dated 28.09.2022 ] & [ No. 1002-03, Dated 22.05.2023 ] & [ No. 5295-96, Dated 13.12.2023 ] & [ No. 971-72, Dated 07.02.2024 ], with the Total Quantity of **11,53,155.05 Cft**

**S-Notice No.** [ No. 543-44, Dated 22.01.2024 ] & [ 3244-45, Dated 14.09.2023 ] & [ No. 3240-41, Dated 14.09.2023 ] & [ No. 3242-43, Dated 14.09.2023 ] & [ No. 139-40, Dated 03.01.2024 ], with the Total Amount of **Rs. 38,73,552/-**

Apart from above recoveries notice which has already been issued, you are hereby directed to pay the compensation Sum of **Rs. 6,33,50,147/-** ( Six Crore Thirty-Three lakh Fifty Thousand One Hundred Fourty-Seven only ) into the nearest Government Treasury on or before 29<sup>th</sup> day of March, 2024 and to produce before the under signed a copy of the relevant treasury Challan as proof of payment not later than the 31<sup>th</sup> of March for violation of norms for mining, as directed by Hon'ble National Green Tribunal vide order dated 26.02.2021 in O.A. No. 360/2015. Failing which the said sum of **Rs. 6,33,50,147/-** ( Six Crore Thirty-Three lakh Fifty Thousand One Hundred Fourty-Seven only ) will be recoverable from you as an arrear of land revenue.

  
Executive Engineer/Shri Anandpur sahib  
Drainage cum Mining Division,  
WRD, Punjab

Copy the above is sent to :-

- 1) Superintending Engineer, Drainage-cum-Mining & Geology Circle Ropar for kind information and further necessary action please.
- 2) Sub Divisional officer (Anandpur Sahib) with direction to ensure the delivery of this notice.

## ORDER OF ASSESSMENT

1063

The mine/quarry is situated in Village- Agampur, Tehsil-Anandpur Sahib, District-Rupnagar.

Assessment case no.

1.	Year of assessment 2024 Month in which the assessment is made	6 <sup>th</sup> March, 2024
2.	Name of the Mine/quarry assessed.	Agampur
3.	Location of the Mine/Quarry.	Village Ailgran, Tehsil-Nangal, District Rupnagar.
4.	Full Postal Address.	AS Brar Stone Crusher, Village- Agampur, Tehsil-Anandpur Sahib, District Rupnagar.
5.	Rule/Order under which assessment is made.	Formula provided by The Hon'ble National Green Tribunal Vide order dated 26.02.2021 in O.A No. 360/2015
6.	Total tones of mineral produced as determined on the basis of books of account produced or to the best judgment of the assessing authority (reasons to be recorded).	11,53,155.05 Cft as per field Report
7.	Amount of Compensation assessed at the rate Per MT of mineral produced on the basis of item-3 above	Rs. 6,33,50,147/-

- Formula used to calculate the compensation amount in item-7, which is based on item-5 is discussed as below:-

$$PV = \sum_{t=1}^n (D \times RF)/(1 + r)^t$$

Where,

PV = Present value of foregone Ecological Values

D = Market Value of Illegally Extracted Material ( per MT )

RF = Risk factor

r = Discount Rate

n = Time period (in yrs.)

$$\text{Net Present Value (NPV)} = PV - D$$

- On the basis of above Formulae Compensation amount as per Field condition is as follow :-

$$D = ( \text{Qty. Extracted illegally in MT} ) \times ( \text{Market Rate per MT} )$$

$$= (46126.202 \text{ MT}) \times (\text{Rs. } 412.5/- \text{ per MT})$$

$$= 19027058.325$$

[Market Rate is as per Maximum permitted Crusher sale Price (CSP) mentioned in Punjab Crusher Policy, 2023 Notification Dtd. 02.08.23]

- As per Field condition Severe Ecological Damage Risk Zone is considered for which value of 'n', 'RF', 'r' is as follow: **RF = 1, n = 5, r = 5%**

From above,

$$(D \times RF) = (19027058.325 \times 1) = 19027058.325$$

$$PV = \sum [ (19027058.325)/(1 + 0.05)^1 + (19027058.325)/(1 + 0.05)^2 + (19027058.325)/(1 + 0.05)^3 + (19027058.325)/(1 + 0.05)^4 + (19027058.325)/(1 + 0.05)^5 ]$$

$$PV = \text{Rs. } 82377205.12/-$$

$$NPV = PV - D$$

$$= 82377205.12 - 19027058.325$$

$$= \text{Rs. } 6,33,50,147/-$$

## Assessment order in brief.

Total Mineral Extracted from Agampur Mine Site for which Recovery Notice to be issued for **11,53,155.05 Cft** & Compensation Amount To be Paid **Rs. 6,33,50,147/-** ( Six Crore Thirty-Three lakh Fifty Thousand One Hundred Fourty-Seven only )

Seal of the Assessing Authority

Executive Engineer/Shri Anandpur Sahib,  
Drainage-Cum-Mining & Geology Division,  
WRD, Punjab.

No. ....277.....

Date .....06.03.2024.....

Place-Shri Anandpur Sahib

Certified copies of the assessment order may be obtained from the office of the assessing authority on payment to him a fee of Rs. 100/- for each copy. The amount will be deposited in "0853-Non-Ferrous Mining and Metallurgical Industrial 102-Mineral Concession Fee Rent and Royalties."



Office: Divisional Office, Shri Anandpur Sahib, Drainage -Cum-Mining & Geology Division, WRD Punjab,

E-mail: [miningdivisionaps@gmail.com](mailto:miningdivisionaps@gmail.com)

**RECOVERY NOTICE**

No.....268-70/R Notice

Date:- 06.03.2024

To,

Siddhi Vinayak Stone Crusher,  
Vill. Aligran, Teh. Nangal  
Distt. Rupnagar

**R-Notice No.** [ No. 499-500, Dated 23.09.2022 ] & [ No. 1330-31, Dated 03.11.2022 ], with the Total Quantity of **2,95,449.25 Cft.**

**S-Notice No.** [ No. 113-14, Dated 10.04.2023 ], with the Total Amount of **Rs. 2,72,880/-**

Apart from above recoveries notice which has already been issued, you are hereby directed to pay the compensation Sum of **Rs. 1,62,30,908/-** ( One Crore Sixty-Two lakh Thirty Thousand Five Hundred Thirty-Eight only ) into the nearest Government Treasury on or before 29<sup>th</sup> day of March, 2024 and to produce before the under signed a copy of the relevant treasury Challan as proof of payment not later than the 31<sup>th</sup> of March for violation of norms for mining, as directed by Hon'ble National Green Tribunal vide order dated 26.02.2021 in O.A. No. 360/2015. Failing which the said sum of **Rs. 1,62,30,908/-** ( One Crore Sixty-Two lakh Thirty Thousand Five Hundred Thirty-Eight only ) will be recoverable from you as an arrear of land revenue.

  
Executive Engineer/Shri Anandpur sahib  
Drainage cum Mining Division,  
WRD, Punjab

Copy the above is sent to :-

- 1) Superintending Engineer, Drainage-cum-Mining & Geology Circle Ropar for kind information and further necessary action please.
- 2) Sub Divisional officer (Nangal) with direction to ensure the delivery of this notice.

ORDER OF ASSESSMENT

The mine/quarry is situated in Village-Ailgran, Tehsil-Nangal, District-Rupnagar.

Assessment case no.

1.	Year of assessment 2024 Month in which the assessment is made	6 <sup>th</sup> March,2024
2.	Name of the Mine/quarry assessed.	Ailgran
3.	Location of the Mine/Quarry.	Village Ailgran, Tehsil-Nangal, District Rupnagar.
4.	Full Postal Address.	Siddhi Vinayak Stone Crusher, Village Ailgran, Tehsil-Nangal, District Rupnagar.
5.	Rule/Order under which assessment is made.	Formula provided by The Hon'ble National Green Tribunal Vide order dated 26.02.2021 in O.A No. 360/2015
6.	Total tones of mineral produced as determined on the basis of books of account produced or to the best judgment of the assessing authority (reasons to be recorded).	2,95,449.25 Cft as per field Report
7.	Amount of Compensation assessed at the rate Per MT of mineral produced on the basis of item-3 above	Rs. 1,62,30,908/-

- Formula used to calculate the compensation amount in item-7, which is based on item-5 is discussed as below:-

$$PV = \sum_{t=1}^n (D \times RF)/(1+r)^t$$

Where,

PV = Present value of foregone Ecological Values  
 D = Market Value of Illegally Extracted Material ( per MT )  
 RF = Risk factor  
 r = Discount Rate  
 n = Time period (in yrs.)

$$\text{Net Present Value (NPV)} = PV - D$$

- On the basis of above Formulae Compensation amount as per Field condition is as follows :-

$$D = (\text{Qty. Extracted illegally in MT}) \times (\text{Market Rate per MT})$$

$$= (11,817.97 \text{ MT}) \times (\text{Rs. } 412.5/- \text{ per MT})$$

$$= 4874912.625$$

[Market Rate is as per Maximum permitted Crusher sale Price (CSP) mentioned in Punjab Crusher Policy,2023 NotificationDtd.02.08.23]

- As per Field condition Severe Ecological Damage Risk Zone is considered for which value of 'n', 'RF', 'r' is as follow: **RF = 1, n = 5, r = 5%**

From above,

$$(D \times RF) = (4874912.625 \times 1) = 4874912.625$$

$$PV = \sum [ (4874912.625)/(1+0.05)^1 + (4874912.625)/(1+0.05)^2 + (4874912.625)/(1+0.05)^3 + (4874912.625)/(1+0.05)^4 + (4874912.625)/(1+0.05)^5 ]$$

$$PV = \text{Rs. } 21105820.48/-$$

$$NPV = PV - D$$

$$= 21105820.48 - 4874912.625$$

$$= \text{Rs. } 1,62,30,908/-$$

Total Mineral Extracted from Ailgran Mine Site for which Recovery Notice to be issued for **2,95,449.25 Cft** & Compensation Amount To be Paid **Rs. 1,62,30,908/-** ( One Crore Sixty-Two lakh Thirty Thousand Five Hundred Thirty-Eight only )

Seal of the Assessing Authority

  
Executive Engineer/Shri Anandpur Sahib,  
Drainage-Cum-Mining & Geology Division,  
WRD, Punjab.

No. .... 279 .....

Date .... 06.03.2024 .....

Place-Shri Anandpur Sahib

Certified copies of the assessment order may be obtained from the office of the assessing authority on payment to him a fee of Rs. 100/- for each copy. The amount will be deposited in "0853- Non-Ferrous Mining and Metallurgical Industrial 102-Mineral Concession Fee Rent and Royalties."

12



Office: Divisional Office, Shri Anandpur Sahib, Drainage - Cum Mining & Geology Division WRD Punjab.

E-mail: [miningdivisionaps@gmail.com](mailto:miningdivisionaps@gmail.com)

**RECOVERY NOTICE**

No. 300-02/R notice

Date: 06.03.2024

To,

Prithvee Stone Crusher,  
Vill. Spalwan, Sub. Teh. Nurpur Bedi  
Distt. Rupnagar

R-Notice No. [ No. 519-20 , Dated 27.09.2022 ], with the Total Quantity of **18,541 Cft**

S-Notice No. No. 4570-71, Dated 03.11.2023 ], with the Total Amount of **Rs. 1,22,926/-**

Apart from above recoveries notice which has already been issued, you are hereby directed to pay the compensation Sum of **Rs. 10,18,576/-** ( Ten lakh Eighteen Thousand Five Hundred Seventy-Six only ) into the nearest Government Treasury on or before 29<sup>th</sup> day of March, 2024 and to produce before the under signed a copy of the relevant treasury Challan as proof of payment not later than the 31<sup>th</sup> of March for violation of norms for mining, as directed by Hon'ble National Green Tribunal vide order dated 26.02.2021 in O.A. No. 360/2015. Failing which the said sum of **Rs. 10,18,576/-** ( Ten lakh Eighteen Thousand Five Hundred Seventy-Six only ) will be recoverable from you as an arrear of land revenue.

  
Executive Engineer/Shri Anandpur sahib  
Drainage cum Mining Division,  
WRD, Punjab

Copy the above is sent to :-

- 1) Superintending Engineer, Drainage-cum-Mining & Geology Circle Ropar for kind information and further necessary action please.
- 2) Sub Divisional officer (Nurpur Bedi) with direction to ensure the delivery of this notice.

## ORDER OF ASSESSMENT

1069

The mine/quarry is situated in Village- Swara, Sub.Tehsil- Nurpur bedi, District-Rupnagar.

Assessment case no.

1.	Year of assessment 2024 Month in which the assessment is made	6 <sup>th</sup> March, 2024
2.	Name of the Mine/quarry assessed.	Swara
3.	Location of the Mine/Quarry.	Village- Swara, Sub.Tehsil- Nurpur bedi, District Rupnagar.
4.	Full Postal Address.	Prithvee Stone Crusher, Village- Swara, Sub.Tehsil- Nurpur bedi, District Rupnagar.
5.	Rule/Order under which assessment is made.	Formula provided by The Hon'ble National Green Tribunal Vide order dated 26.02.2021 in O.A No. 360/2015
6.	Total tones of mineral produced as determined on the basis of books of account produced or to the best judgment of the assessing authority (reasons to be recorded).	18,541 Cft as per field Report
7.	Amount of Compensation assessed at the rate Per MT of mineral produced on the basis of item-3 above	Rs. 10,18,576/-

- Formula used to calculate the compensation amount in item-7, which is based on item-5 is discussed as below:-

$$PV = \sum_{t=1}^n (D \times RF)/(1+r)^t$$

Where,

- PV = Present value of foregone Ecological Values
- D = Market Value of Illegally Extracted Material ( per MT )
- RF = Risk factor
- r = Discount Rate
- n = Time period (in yrs.)

$$\text{Net Present Value (NPV)} = PV - D$$

- On the basis of above Formulae Compensation amount as per Field condition is as follow :-

$$D = ( \text{Qty. Extracted illegally in MT} ) \times ( \text{Market Rate per MT} )$$

$$= (741.64 \text{ MT}) \times (\text{Rs. } 412.5/\text{- per MT})$$

$$= 305926.5$$

[Market Rate is as per Maximum permitted Crusher sale Price (CSP) mentioned in Punjab Crusher Policy, 2023 Notification Dtd.02.08.23]

- As per Field condition Severe Ecological Damage Risk Zone is considered for which value of 'n', 'RF', 'r' is as follow: **RF = 1, n = 5, r = 5%**  
From above,

$$(D \times RF) = (305926.5 \times 1) = 305926.5$$

$$PV = \sum \left[ \frac{305926.5}{(1+0.05)^1} + \frac{305926.5}{(1+0.05)^2} + \frac{305926.5}{(1+0.05)^3} + \frac{305926.5}{(1+0.05)^4} + \frac{305926.5}{(1+0.05)^5} \right]$$

$$PV = \text{Rs. } 1324501.62$$

$$NPV = PV - D$$

$$= 1324501.62 - 305926.5$$

$$= \text{Rs. } 10,18,576/\text{-}$$

Assessment order in brief.

Total Mineral Extracted from Swara Mine Site for which Recovery Notice to be issued for **18,541 Cft**  
& Compensation Amount To be Paid **Rs. 10,18,576/-** ( Ten lakh Eighteen Thousand Five Hundred Seventy-  
Six only )

Seal of the Assessing Authority

  
Executive Engineer/Shri Anandpur Sahib,  
Drainage-Cum-Mining & Geology Division,  
WRD, Punjab.

No. 313  
Date 06.03.2024

Place-Shri Anandpur Sahib

Certified copies of the assessment order may be obtained from the office of the assessing authority on payment to him a fee of Rs. 100/- for each copy. The amount will be deposited in "0853-Non-Ferrous Mining and Metallurgical Industrial 102-Mineral Concession Fee Rent and Royalties."



Office: Divisional Office, Shri Anandpur Sahib, Drainage -Cum-Mining & Geology Division WRD Punjab,

E-mail: [miningdivisionaps@gmail.com](mailto:miningdivisionaps@gmail.com)

**RECOVERY NOTICE**

No. 297-99/R notice

Date: 06.03.2024

To,

Sai Stone Crusher,  
Vill. Swara, Sub. Teh. Nurpur Bedi  
Distt. Rupnagar

**R-Notice No.** [ No. 1550-51, Dated 14.11.2022 ] & [ No. 1570-71, Dated 14.11.2022 ] & [ No. 4118-19, Dated 12.10.2023 ] & [ No.4926-27, Dated 23.11.2023 ] , with the Total Quantity of **1,00,779.25 Cft**

**S-Notice No.** [ No.427-28, Dated 18.01.2024 ] & [ No.4573-74, Dated 03.11.2023 ] & [ No. 461-62, Dated 19.01.2024 ] & [ No. 5484-85, Dated 26.12.2023 ] , with the Total Amount of **Rs. 6,68,167/-**

Apart from above recoveries notice which has already been issued, you are hereby directed to pay the compensation Sum of **Rs. 55,36,446/-** ( Fifty-Five lakh Thirty-Six Thousand Four Hundred Fourty-Six only ) into the nearest Government Treasury on or before 29<sup>th</sup> day of March,2024 and to produce before the under signed a copy of the relevant treasury Challan as proof of payment not later than the 31<sup>th</sup> of March for violation of norms for mining, as directed by Hon'ble National Green Tribunal vide order dated 26.02.2021 in O.A. No. 360/2015. Failing which the said sum of **Rs. 55,36,446/-** ( Fifty-Five lakh Thirty-Six Thousand Four Hundred Fourty-Six only ) will be recoverable from you as an arrear of land revenue.

*h*  
Executive Engineer/Shri Anandpur sahib  
Drainage cum Mining Division,  
WRD, Punjab

Copy the above is sent to :-

- 1) Superintending Engineer, Drainage-cum-Mining & Geology Circle Ropar for kind information and further necessary action please.
- 2) Sub Divisional officer (Nurpur Bedi) with direction to ensure the delivery of this notice.

ORDER OF ASSESSMENT

The mine/quarry is situated in Village- Swara, Sub.Tehsil- Nurpur bedi, District-Rupnagar.

Assessment case no.

1.	Year of assessment 2024 Month in which the assessment is made	6 <sup>th</sup> March,2024
2.	Name of the Mine/quarry assessed.	Swara
3.	Location of the Mine/Quarry.	Village- Swara, Sub.Tehsil- Nurpur bedi, District Rupnagar.
4.	Full Postal Address.	Sai Stone Crusher, Village- Swara, Sub.Tehsil- Nurpur bedi, District Rupnagar.
5.	Rule/Order under which assessment is made.	Formula provided by The Hon'ble National Green Tribunal Vide order dated 26.02.2021 in O.A No. 360/2015
6.	Total tones of mineral produced as determined on the basis of books of account produced or to the best judgment of the assessing authority (reasons to be recorded).	1,00,779.25 Cft as per field Report
7.	Amount of Compensation assessed at the rate Per MT of mineral produced on the basis of item-3 above	Rs. 55,36,446/-

- Formula used to calculate the compensation amount in item-7, which is based on item-5 is discussed as below:-

$$PV = \sum_{t=1}^n (D \times RF)/(1+r)^t$$

Where,

PV = Present value of foregone Ecological Values  
 D = Market Value of Illegally Extracted Material ( per MT )  
 RF = Risk factor  
 r = Discount Rate  
 n = Time period (in yrs.)

$$\text{Net Present Value (NPV)} = PV - D$$

- On the basis of above Formulae Compensation amount as per Field condition is as follow :-

$$D = ( \text{Qty. Extracted illegally in MT} ) \times ( \text{Market Rate per MT} )$$

$$= (4031.17 \text{ MT}) \times (\text{Rs. } 412.5/- \text{ per MT})$$

$$= 1662857.62$$

[Market Rate is as per Maximum permitted Crusher sale Price (CSP) mentioned in Punjab Crusher Policy,2023 Notification Dtd.02.08.23]

- As per Field condition Severe Ecological Damage Risk Zone is considered for which value of 'n', 'RF', 'r' is as follow: **RF = 1, n = 5, r = 5%**

From above,

$$(D \times RF) = (1662857.62 \times 1) = 1662857.62$$

$$PV = \sum [ (1662857.62)/(1+0.05)^1 + (1662857.62)/(1+0.05)^2 + (1662857.62)/(1+0.05)^3 + (1662857.62)/(1+0.05)^4 + (1662857.62)/(1+0.05)^5 ]$$

$$PV = \text{Rs. } 7199303.176$$

$$NPV = PV - D$$

$$= 7199303.176 - 1662857.62$$

$$= \text{Rs. } 55,36,446/-$$

## Assessment order in brief.

Total Mineral Extracted from Haripur Mine Site for which Recovery Notice to be issued for **1,00,779.25 CRT** & Compensation Amount To be Paid **Rs. 55,36,446/-** ( Fifty-Five lakh Thirty-Six Thousand Four Hundred Fourty-Six only )

Seal of the Assessing Authority

  
Executive Engineer/Shri Anandpur Sahib,  
Drainage-Cum-Mining & Geology Division,  
WRD, Punjab.

No. 312 .....

Date ...06.03.2024.....

Place-Shri Anandpur Sahib

Certified copies of the assessment order may be obtained from the office of the assessing authority on payment to him a fee of Rs. 100/- for each copy. The amount will be deposited in "0853-Non-Ferrous Mining and Metallurgical Industrial 102-Mineral Concession Fee Rent and Royalties."